

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

Miscellaneous Application No. 3 of 2023
in
Original Application No.91 of 2020

IN THE MATTER OF:

VENKATAPATHI RAJA YENUMULA

..... Applicant

Vs

UNION OF INDIA & OTHERS

.... Respondents

REPORT FILED BY THE DISTRICT COLLECTOR – R14

DATE - 27.09.2024



M/s MADHURI DONTI REDDY
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

**Miscellaneous Application No. 3 of 2023
in
Original Application No.91 of 2020**

IN THE MATTER OF:

Venkatapathi Raja Yenumula
H.No. 2-232, Kesevadasupalem
RAZOLU Taluka, Sakhinetipalli Mandal,
Eastgodavari District, Andhra Pradesh-533252
Mobile No. 9528345678 & +44 7837 200953
Mail id: rajavr.smile@gmail.

...Petitioner/Applicant

VS

1. Union of India
Through its Secretary,
Ministry of Environment, Forest & CC
Indira Priyadarshini Bhavan,
Jorbagh, New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011- 24695262, 24695265
And 16 others

..... Respondents/Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 26.09.2024


Collector
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

**MISCELLANEOUS APPLICATION No. 3 of 2023
in
ORIGINAL APPLICATION No.91 of 2020**

IN THE MATTER OF:

VENKATAPATHI RAJA YENUMULA

H.No. 2-232, Kesevadasupalem
RAZOLU Taluka, Sakhinetipalli Mandal,
Eastgodavari District, Andhra Pradesh-533252
Mobile No. 9528345678 & +44 7837 200953
Mail id: rajavr.smile@gmail.com ...Petitioner/Applicant

VS

1. UNION OF INDIA

Through its Secretary,
Ministry of Environment, Forest & CC
Indira Priyadarshini Bhavan,
Jorbagh, New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011- 24695262, 2469526

2. UNION OF INDIA

Through its Secretary,
Ministry of Mines
Sastry Bhavan,
New Delhi-110001
Mail: secy-mines@nic.in
Phone: 011- 23385173

3. NATIONAL INSTITUTE OF OCEANOGRAPHY

Rep. by its Regional Director
176, Lawsons Bay Colony
Vishakhapatnam-530017
Mail: gpsmurty@nio.org
Phone: 8912543595

4. STATE OF ANDHRA PRADESH

Rep. by its Chief Secretary
Interim Government Complex
Velagapudi, Guntur District
Andhra Pradesh-522503
Mail: cs@ap.gov.in, Ph: 08632444461

5. STATE OF ANDHRA PRADESH

Rep. by its Principal Secretary
Department of Mines and Geology
Interim Government Complex
Velagapudi, Guntur District
Andhra Pradesh-522503
Mail: directormines@yahoo.co.in
Phone: 08662882170


Collector
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram

6. STATE OF ANDHRA PRADESH

Rep. by its Principal Secretary
 Department of Agriculture and Animal Husbandry,
 Secretariat, Velagapudi, Guntur District,
 Andhra Pradesh-522503
 Mail: comag@nic.in
 Phone: 8886614898

7. ANDHRA PRADESH COASTAL ZONE MANAGEMENT AUTHORITY

Rep. by its Chairman,
 Chalamvari Street, Kasturibaipeta
 Vijayawada-520010
 Mail: apczma2016@gmail.com
 Phone: 0866-2463200.

8. CENTRAL POLLUTION CONTROL BOARD

Through Member Secretary
 Parivesh Bhawan, CBD- Cum Office Complex
 East Arjun Nagar, Delhi-110032
 Mail: mscb.cpcb@nic.in
 Phone: 22307078.

9. ANDHRA PRADESH POLLUTION CONTROL BOARD

Rep. by its Member Secretary
 D.No. 33-26-14/D2,
 Near Sunrise Hospital, Pushpa Hotel Centre
 Chalamvari Street, Kasturibaipet, Vijayawada
 Andhra Pradesh – 520010
 Mail: membersecy@appcb.gov.in
 Phone: 08662463202

10. ANDHRA PRADESH SPECIAL ENFORCEMENT BUREAU

(Liquor & Sand)
 Rep. by its Director General of Police/Ex Officio
 Chief Secretary/Commissioner
 Andhra Pradesh Police Head Quarters
 Mangalagiri, Guntur District, AP-522502
 Mail: dgp@appolice.gov.in
 Phone: 0863-2340445.

11. ANDHRA PRADESH STATE DISASTER

Management Authority
 Rep. by its Managing Director
 Genius JR Towers, D.No:21/2B, Pathuru Cross
 Road Centre, Kunchanpalli (PO), Tadepalli Mandal,
 Guntur District, Andhra Pradesh.PIN-522501.
 Phone : +91 8645246600,
 Email Id: seocapsdma@ap.gov.in

12. ANDHRA PRADESH TOURISM DEVELOPMENT CORPORATION

Rep. by its Managing Director
 5th Floor, Stalin Corporate Office
 Industrial Estate, Vijayawada-520007
 Phone: 866-2571393, 9848007025.



Collector
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram

13. COMMISSIONER OF FISHERIES

Rep. by its Managing Director
 Bandar Road, Poranki, Vijayawada-521137
 Mail: comfishap@gmail.com
 Phone: 08662584553.

14. DISTRICT COLLECTOR AND MAGISTRATE

Konaseema Ambedkar District (Previously East Godavari)
 Andhra Pradesh-533001
 Mail: collector-ksm@ap.gov.in

15. SUPERINTENDENT ENGINEER

Irrigation Circle, Dawalaiswaram
 Rajahmandry, AP-533125
 Mail: se_dowl@yahoo.co.in
 Phone: 08832417419.

16. STATE OF ANDHRA PRADESH,

Rep by its Spl. Chief Secretary,
 Department of Environment, Forest
 4th Block, Ground Floor
 Room No. 268, AP Secretariats
 Velagapudi, Guntur District.

17. COASTAL AQUACULTURE AUTHORITY

Union Ministry of Fisheries, Animal Husbandry
 and Dairying 5th Floor, Integrated Office Complex for
 Animal Husbandry and Fisheries Department,
 Nandanam, Chennai – 600 035, Tamilnadu
 Mail: caaheadoffice@caa.gov.in
 Phone No. 044-2435 3502

..... Respondents/Respondents

COUNTER AFFIDAVIT FILED BY THE 14th RESPONDENT

I, Mahesh Kumar Ravirala, S/o Narasaiah, Aged 37 years, Resident of Amalapuram of newly formed Dr. B.R. Ambedkar Konaseema District, Occ: Collector and District Magistrate, Dr. B.R. Ambedkar Konaseema District do hereby solemnly affirm and sincerely state on oath as follows:

1. I am the 14th Respondent herein and as such I am well acquainted with the facts of the case.



**Collector
 Dr.B.R.Ambedkar Konaseema Dist.,
 Amalapuram**

It is submitted that, at the instance of the 13th respondent (Commissioner of Fisheries/Aquaculture Controller of Andhra Pradesh State Aquaculture Development Authority (APSADA), the 14th respondent (District Collector / Chairman, District Level Implementation Committee (DLIC) for Aquaculture under APSADA, Dr. BR Ambedkar Konaseema District, has addressed all the officials / members of Mandal Level & District Level Implementation Committees of Aquaculture Authority, Coastal Zone Management Authority, Director of Mines, Road Transport Authority, AP Pollution Control Board and District Police Authorities in this District, for strict implementation of the directions passed by this Hon'ble National Green Tribunal.

2. It is submitted that the Asst. Director of Fisheries, Razole and Revenue Officials concerned have inspected the disputed areas alleged to have been causing damage to the Environment in the Villages of three Mandals i.e, Karavaka and Gogannamatam Villages in Mamidikuduru Mandal, Palliapalem, Antharvedi Devasthanam, Antharvedi Kara and Kesavadasupalem in Sekhenetipalli Mandal, Chinthalamori, Gollapalem, Turupupalem, Kesanapalli, Padamatipalem, Shankaraguptam in Malkipuram Mandal and identified the unauthorized /abandoned Aquaculture ponds situated in the Govt. Lands, Private Lands & CCF Society (Community Collective Farming Society) Lands.
3. It is submitted that the Tahsildar / Chairman & Fisheries Development Officer / Member Secretary for Aquaculture of Mandal Level Committee for Sakhinetipalli, Malkipuram & Mamidikuduru Mandals, have issued Notice No.399/D/2022, dated 12.09.2024 to the defaulting Aqua farmers to restrain the unauthorized Aquaculture in Dr.BR.Ambedkar Konaseema District, especially in the Villages of Razole constituency area.



Collector
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram

4. It is submitted that apart from the above, the Collector & District Magistrate of Dr.BR. Ambedkar Konaseema District has addressed RDO Amalapuram to constitute Village level Teams for all 12 villages in 3 mandals and also addressed concerned Tahsildars, EE, Andhra Pradesh Pollution Control Board, Joint Director Fisheries, Superintendent Engineer, Irrigation Department, EE, Andhra Pradesh Eastern Power Distribution Company Limited vide Ref. L3/E 10468, dated 10.09.2024 to extend necessary cooperation to Village Level Teams for survey and identification of unauthorized/illegal Aqua farms to initiate action as per the orders issued by Hon'ble NGT..
5. Again physical meeting was conducted by the Collector & District Magistrate of Dr.BR. Ambedkar Konaseema District on 25-09-2024 with all the members of 12 Village Level Teams and higher officials of all the concerned departments to verify the Survey Reports submitted by all 12 Village Level Teams for initiating action on illegal Aquaculture ponds. During this meeting EE, APEFDCL was instructed by the Collector to identify the distribution lines providing the power supply to all unauthorized/illegal Aqua farms/ponds which are not covered under Stay orders of Hon'ble High Court of AP, Amaravati.
6. It is submitted that the steps are also being taken constantly to restrain the unauthorized aquaculture practices whenever it comes to the notice by issuing notices to defaulting Aqua farmers and restraining such unauthorized activities to maintain good management practices for sustainable and eco- friendly environment and ecosystem on the coastline of the area.
7. It is submitted that the steps are also being taken in observing the guidelines of the Govt. of India vide Coastal Aquaculture Authority Act-2005 for regulating the activities connected with coastal Aquaculture in the coastal areas and for matters connected therewith or incidental thereto, for brackish water aquaculture farming.



Collector
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram

8. It is submitted that the following steps have been taken for complying the orders issued by Hon'ble NGT on 04-09-2024.

It is submitted that the Collector and District Magistrate Dr. B.R. Ambedkar Konaseema District along with the Joint Collector and the Additional District Magistrate, Dr. B.R. Ambedkar Konaseema District convened a meeting on 06.09.2024 with RDO Amalapuram, JD Fisheries, EE, APPCB, Royalty Inspector Mines & Geology, AD, Survey & Land records, EE, APEPDCL, Amalapuram and concerned Tahsildars to review the present status consequent to the directions of the Hon'ble NGT order dt 04.09.2024.

- i) It is submitted that the Mines & Geology Department was directed to verify if any illegal sand mining is being carried and to take necessary action.
- ii) It is submitted that as per instructions of the District Collector, the following actions have been taken:

Village Level Teams (VLTs) consisting of VRO, Village Surveyor, Village Fisheries Assistant, Energy Assistant (APEPDCL) and AE, Irrigation/representative for all 12 villages of 3 mandals- Mamidikuduru, Malkipuram and Sakhnetipalli have been constituted.

- a. A Check list in the specified format having the details of Owner/Lessee of the land, Survey no., Extent, whether Valid license is there or not for Aquaculture, whether land falls within 200 mtrs/200 to 500 mtrs in CRZ, 500 to 2000 mtrs from HTL in CAA jurisdiction, any encroachments of drains/Govt.lands, Source of water, Nature of water (Fresh water/Brackish water), Bore (authorized/unauthorized), Electricity (authorized/unauthorized), Drainage facility is there or not, ETS is there or not etc. was prepared to identify the Aqua farms which are unauthorized and also violating Environmental norms like ETS & Distance from HTL.



Collector
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram

- b. According to Check list, physical verification of unauthorized Aquaculture farms have been conducted by 12 VLTs and final reports were submitted by 20.09.2024.
- c. A meeting was convened on 21.9.2024 by the District Collector with all the members of VLTs of 12 villages and all the concerned officials of Revenue, Fisheries, Survey, Electricity & Irrigation departments and verified the survey reports as per Check lists and the summary of the reports is as follows.

Sl. No	Mandal	No. of Village in which survey was done	No. ponds fallen within 200 meters from HTL	Total Extent of ponds in Acres	Total No. of Farmers	No. ponds fallen between 200 & 500 meters from HTL	Total Extent of ponds in Acres	Total No. of Farmers	Grand total of Ponds in Mandal	Grand total of Extent in Acres in Mandal	Grand total of Farmers in Mandal	Recommendation Regarding Ponds		
												Action to be taken	Continue to operate	Court Stay
1	Mamidikuduru	2	113	233.5	73	111	173.035	28	224	406.54	101	165	14	45
2	Malkipuram	6	11	9.66	5	26	22.53	25	37	32.19	30	35	0	2
3	Sakhinetipalli	4	54	67.18	40	129	182.41	121	183	249.59	161	163	1	19
TOTAL		12	178	310.3	118	266	377.98	174	444	688.32	292	363	15	66

9. It is submitted that aggrieved by the notices issued by the 5th and 6th respondents, Sri Kusuma Srinivasa Rao, S/o Venkata Rao & 11 others of Gogannamatham village of Mamidikuduru Mandal have filed Writ Petition No.20558 of 2024, Sri Prathi Satyanarayana, S/o Kondayya & 63 others of Sakhinetipalli Mandal have filed W.P.No.21202 of 2024 and Sri P. Satyanarana, S/o Tata Raju & 17 others of Karavaka village of Mamidikuduru mandal have filed Writ Petition No.21201 of 2024 before the Hon'ble High Court of Andhra Pradesh, Amaravati and praying for a direction to the official respondents not to interfere/meddle with the possession and enjoyment of the tanks of the petitioners. The Hon'ble High Court of Andhra Pradesh, Amaravati has issued interim directions to official respondents on 17.09.2024, 23.09.2024 & 23.09.2024 respectively, not to interfere/meddle with the possession and enjoyment of the Aquaculture tanks of the petitioners.


Collector
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram

Hence, in view of the above circumstances submitted supra, we therefore request this Hon'ble NGT may be pleased to kindly grant further time of 8 weeks from 30.09.2024 to comply the orders dated 04.09.2024.

Solemnly affirmed and signed before me
his name in my presence
on this 26 th day of September, 2024



Advocate

VERIFICATION

I, Mahesh Kumar Ravirala, S/o Narasaiah, Aged 37 years, Resident of Amalapuram of newly formed Dr. B.R. Ambedkar Konaseema District Occ: Collector and District Magistrate, Dr. B.R. Ambedkar Konaseema District, do hereby verify and state that the contents of the above paras of the affidavit are true and correct to the best of my knowledge and belief, based on information and records available.

Hence verified on this 26 th day of September, 2024



Collector
Dr.B.R.Ambedkar Konaseema Dist.,
Amalapuram

**Government of Andhra Pradesh
Department of Fisheries**

From
Dr. R. Mahesh Kumar, IAS,
Collector & District Magistrate,
Dr. BR. Ambedkar Konaseema District,
Amalapuram.

To
1. Superintendent of Police,
2. EE, AP Pollution Control Board,
3. EE, APEPDCL,
4. District Surveyor,
5. RDO, Amalapuram,
6. Tahsildar, Sakhinetipalli,
7. Tahsildar, Malkipuram,
8. Tahsildar, Mamidikuduru

RC No. 92/A6/2020, Date: 09.2024

Sir,

Sub: Fisheries –National Green Tribunal – MA.No.3 of 2023 in OA. No. 91 / 2020 (SZ) – filed by Sri Venkatapathi Raja Yenumula Vs Ministry of Environment & Forest –Submission of Note for taking action on massive illegal Aqua Ponds, Requested – Reg.

- Ref: 1. M.A.NO.3 of 2023 in O.A. No. 91 / 2020 filed by Sri Venkatapathi Raja Yenumula of Kesavadasupalem, Razole Taluka, Sakhinetipalli Mandal, East Godavari District, A.P.
2. Order dated 22.07.2021 passed in O.A. No. 91 / 2020 by the Hon'ble NGT (Southern Bench), Chennai.
3. Order dated 07.02.2022 passed in O.A. No. 91 / 2020 by the Hon'ble National Green Tribunal (Southern Bench), Chennai.
4. Memo No.1340/P1/2021, dated 14.02.2022 of the Commissioner of Fisheries, A.P., Vijayawada.
5. Final Order dated 04.09.2024 passed in M.A.3of 2023(SZ) in O.A.No.91 of 2020 by the Hon'ble NGT (SZ), Chennai.
6. Note File No.92/A6/2020, dt.10.09.2024 of the District Collector/ District Chairman for DLIC of Aquaculture, Dr. BR Ambedkar Konaseema .

I am to inform that, Sri Venkatapathi Raja Yenumula of Kesavadasupalem, Razole Taluka, Sakhinetipalli Mandal, erstwhile East Godavari District has filed M.A.3 of 2023 in O.A. No. 91/2020 (SZ), before the Hon'ble National Green Tribunal (NGT), Chennai against unauthorized Aquaculture in the erstwhile East Godavari District, especially in Razole constituency area.

In this regard, the Hon'ble NGT, Chennai has directed the respondent authorities to file counters by posting the case for hearing on 29.08.2023. As part of information required for submission of the counter affidavit, the Asst. Director of Fisheries, Razole along with the Revenue Officials have physically inspected the unauthorized Aquaculture farms alleged as causing damage to the Environment in 12 Villages in 3 Mandals i.e, Karavaka and Gogannamatam Villages in **Mamidikuduru Mandal**, Palliapalem, Antharvedi Devasthanam, Antharvedi Kara and Kesavadasupalem in **Sekhenetipalli Mandal**, Chinthalamori, Gollapalem, Turupupalem, Kesanapalli, Padamatipalem, Shankaraguptam in **Malkipuram Mandal**.

During the course of physical inspection, the information/lists relating to the unauthorized/ abandoned Aquaculture ponds in Govt. lands, Private lands & CCF Society (Community Collective Farming Society) lands were obtained from the **Tahsildars of Sekhinetipalli**,

Malkipuram & Mamidikudur Mandals duly compiled the information by the **Revenue & Fisheries Officials**.

Whereas, after hearing the arguments in the case, the Hon'ble NGT was pleased to dispose of the case vide order dated 04.09.2024 passed in M.A.3 of 2023 in O.A. No. 91 / 2020 (SZ) with certain directions to be complied by the Respondent authorities (Copy submitted).

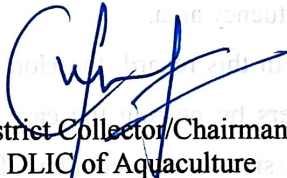
NGT orders issued dated 04.09.2024 as follows:

1. Though the order was passed as early as on 18.07.2022 and the Miscellaneous Application was filed on 11.03.2023, even after a passage of two years, the State Authorities have not complied with the directions given in the Original Application.
2. The learned counsel appearing for the authorities would request some more time to comply with the orders. Accordingly, the time is granted till 30.09.2024 to comply with the order and to file their compliance report, failing which, the MoEF & CC will be directed to cause an inspection and find out the reason for the failure of the authorities for not implementing the order. If the order is not complied with, appropriate action will be taken against the concerned officials under Section 26 of the National Green Tribunal Act, 2010.
3. Post the matter on 30.09.2024 for final hearing.

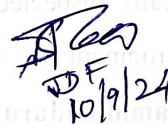
Unauthorized Aqua Farms falling in CAA jurisdiction up to 2 km from HTL were identified already in 2 villages in Mamidikuduru mandal, 6 villages in Malkipuram mandal & 4 villages in Sakhinetipalli mandal and issued 407 notices to the concerned Aqua farmers, but not complied the instructions issued through notices. All the bunds of the Aquaculture ponds of the farmers who are not complied the instructions will be demolished as per NGT orders issued vide No. M.A.3of 2023(SZ) in O.A.No.91 of 2020 dated 04.09.2024.

In view of the above the officers mentioned in the address entry are instructed to cooperate and coordinate with the Fisheries Department to comply the orders passed by the NGT, Chennai and to submit the Action Taken Report (ATR) to NGT within stipulated time.

Yours faithfully,


District Collector/Chairman for
DLIC of Aquaculture

Dr. BR. Ambedkar Konaseema District
Amalapuram


DF
10/9/24

Government of Andhra Pradesh, Revenue Department
Collector's Office, Dr. B.R. Ambedkar Konaseema District, Amalapuram.

Ref.L3/E 10468

Dt.10.09.2024.

From	To
Dr. R. Mahesh Kumar, I.A.S., Collector & Dist. Magistrate, Dr. B.R. Ambedkar Konaseema District, Amalapuram.	<ol style="list-style-type: none"> 1. The Revenue Divisional Officer, Amalapuram. 2. The Tahsildar, Mamidikuduru. 3. The Tahsildar, Malkipuram. 4. The Tahsildar, Sakhinetipalli. 5. The Executive Engineer, Pollution Control Board, Kakinada. 6. The Superintendent Engineer, irrigation Circle, Dowleswaram. 7. The District Fisheries Officer, Mummidivaram. 8. The District Mines and Geology Officer, Mummidivaram.

Sir,

Sub: CRZ – APCZMA – M.A. No.3 /2023(SZ) in OA.No.91/2020 (SZ) in the Hon'ble NGT, Chennai filed by Sri Venkatapathi Yenumula Raju, S/o Venkataratnam, Dr. B.R. Abedkar Konaseema District against massive illegal aqua ponds, illegal beach sand mining, damage caused to coastal area and resulting flooding adjoining villages of Pallipalem village, Antravedi Devasthanam and other villagers in Malkipuram and Sakhinetipalli mandals of Dr. B.R. Ambedkar Konaseema District – Status report – Requested – communicating check list – necessary action and furnish detailed report – Reg.

Ref:

1. Notice M.A.No.3/2023 in O.A.No.91/2020 (SZ) Dt.10.05.2023 from the Hon'ble NGT, Chennai received on Dt.20.05.2023.
2. Lr.No.44/APSDMA/2023 Dt.19.05.2023 of Managing Director, APSDMA received on Dt.27.05.2023.
3. This office reference.REV-LM0MIS/71/2023-LM-KSMCO E 10468 dt.27.05.2022.
4. Lr.No.44/APSDMA/2023 Dt.19.06.2023 of Managing Director, APSDMA.
5. This office reference.REV-LM0MIS/71/2023-LM-KSMCO E 10468 dt.27.06.2022.
6. Lr.No.OA No.91 of 2020/APCZMA/Legal/2020- Dt.20.07.2023 of Member Secretary, APCZMA, Vijayawada.
7. This office reference.REV-LM0MIS/71/2023-LM-KSMCO E 10468 dt.22.07.2023.
8. This office reference.REV-LM0MIS/71/2023-LM-KSMCO E 10468 dt.11.08.2023.
9. Notice M.A.No.3/2023 in O.A.No.91/2020 (SZ) Dt.04.09.2024 from the Hon'ble NGT, Chennai received on Dt.09.09.2024.

-0-0-

I invite attention to the reference 9th cited.

In the reference 9th cited, the Hon'ble National Green Tribunal, South Zone, Chennai has issued the following orders dt.04.09.2024 in M.A. No.3 /2023(SZ) in OA.No.91/2020 (SZ) filed by Sri Venkatapathi Yenumula Raju, S/o Venkataratnam.

“1. Though the order was passed as early as on 18.07.2022 and the Miscellaneous Application was files on 11.03.2023, even after a passage of two years, the State Authorities have not complied with the directions given in the Original Application.

2. The Learned counsel appearing for the authorities would request some more time to comply with the orders. Accordingly, the time is granted till 30.09.2024 to comply with the order and to file their compliance report, failing which, the MoEF&CC will be directed to cause an inspection

and find out the reason for the failure of the authorities for not implementing the order. if the order is not complied with, appropriate action will be taken against the concerned officials under Section 26 of the National Green Tribunal Act, 2010.

3. Post the matter on 30.09.2024 for final hearing."

in this connection, during the meeting held on 06.09.2024 with the officers concerned for the implementation of the orders of the Hon'ble NGT, the District Collector issued instructions to the Revenue Divisional Officer, Amalapuram to form village wise survey teams consisting of Fisheries assistant, Village Revenue Officer, Village Surveyor, Energy assistant and the concerned mandal AE of Irrigation department to verify the aqua culture ponds (brackish water & Fresh Aqua) physically to ascertain whether the aqua culture farming have got valid licenses to carry out the aqua culture activities or not with reference to the check memo prescribed (enclosed) and to submit their reports to the Revenue Divisional Officer, Amalapuram within a week i.e., before 18th Sep 2024. As per the instructions, (i) Revenue Divisional Officer, Amalapuram, (ii) Executive Engineer, Pollution Control Board, Kakinada, (iii) Superintendent Engineer, irrigation Circle, Dowleswaram, (iv) District Fisheries Officer, Mummidivaram and (v) the District Mines and Geology Officer, Mummidivaram have to identify violations of CRZ Regulations, if any and to submit report to the District Collector. (Proforma enclosed)

I therefore request you to take necessary action on the orders of the Hon'ble NGT as per rules in force and as per the direction issued by the District Collector during the meeting held on 06.09.2024 and the Revenue Divisional Officer, Amalapuram is directed to issue proceedings for formation of teams consisting of the Village Fisheries Assistant, Village Revenue Officer, Village Surveyor, Energy Assistant and the concerned mandal AE of Irrigation department immediately duly marking a copy of the proceeding to this office. **Further a review meeting will be held by the District Collector on Sep 20th 2024 on the matter.**

Encl: copy of ref.9th cited and check list.

Yours faithfully,



For Collector,

Dr. B.R. Ambedkar Konaseema Dt.,
Amalapuram.

7/25
10/9/24
@
10/9/24

Check List for Individual Aqua Pond

Name of the mandal & village

Date:

I. Revenue & II. Survey Departments		
Parameters	As per license	As per ground position
1. Survey No.		
2. Extent		
3. Land Nature & Classification		
4. Land Owner details		
5. Lessee details		
5 Is there any Encroachment (Yes / No) if Yes Extent		
III. Irrigation / Drains Departments		
1. Source of Water		
Authorised	Unauthorised (Bore)	
Inlet	Outlet	
Whether Irrigation bund/drains/canals encroached		
IV. Fisheries Department		
1. Authorised (CAA/ AP Fisheries)	Unauthorised	
2. Licence issued by:		
CAA/ AP Fisheries	Validity	If validity expired, details of it
3. Whether the Tank is in CRZ (within 500 meters)	Permissions in Outside 500 meters	
4 Type of Species under Cultured		
5 Nature of Water : (Fresh Water / Brackish Water)		
6 Permission taken for Fresh water Aqua Culture but doing Brackish water Aqua culture (Yes or No)		
7 If Yes furnish the details		
8 ETS		
Individual / Community / Not required/ Not available (ETS is not required up to 5Ha WSA)		
V. Energy Department		
Source of Power :		
Oil Engine / Electric Motor		
Service Connection No.		
Final Remrks		
Recommended to take Action or Continue to Operate:		

Signatures

VRO

VFA

Irrigation

Energy Assistant

Village Surveyor

ఆంధ్రప్రదేశ్ ప్రభుత్వము- మత్స్య శాఖ

డా.బి.ఆర్.అంబేద్కర్ కోనసీమ జిల్లా

నోటిసు.నెంబర్.399/డి/2022,

కమిటీ, వారి

తేది.12-09-2024,

తహసిల్దార్/చైర్మన్ మండల స్థాయి ఆక్వా కల్చర్

కార్యాలయము, మామిడికుదురు

అర్రెంటునోటిసు

విషయము: -మత్స్య శాఖ-డా.బి.ఆర్. అంబేద్కర్ కోనసీమ జిల్లా-గౌరవ గ్రీన్
ట్రీబ్యూనల్,చెన్నై నందు దాఖలు చేయబడిన M.A.NO.3 OF 2023 IN
O.A.NO.91/2020 నందలి ఆదేశములు-అనధికార చెరువులు
తొలగించు విషయమై-మీ విలువైన వస్తువులను మరియు సాగ్రిని
జాగ్రత్త పరచుకొను విషయమై-గూర్చి

సూచిక:-1. శ్రీ వెంకటపతి రాజా యెనుమల,కేసవదాసు పాలెం,సఖినేటిపల్లి
మండలం వారు గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై నందు దాఖలు చేసిన
M.A.NO.3 OF 2023 IN O.A.NO.91/2020 నందలితుది తీర్పు.
తేది.04.09.2024

2. Note File.No.92/A6/2020, Dt.10.09.2024, గౌరవ జిల్లా కలెక్టరు,
డా.బి. ఆర్. అంబేద్కర్ కోనసీమ జిల్లా.

పైన సూచిక 1 ప్రకారం శ్రీ వెంకటపతి రాజా యెనుమల,కేసవదాసు
పాలెం,సఖినేటిపల్లి మండలం వారు గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై నందు అనధికార చెరువుల
విషయమై మరియు పర్యావరణ కాలుష్యం నిమిత్తము M.A.NO.3 OF 2023 IN O.A.NO.91/2020 గా
దాఖలు చేయగా వాదోపవాదాలు జరిగిన పిమ్మట తేది. 04.09.2024 ణ తుది తీర్పు యీ క్రిందివిధముగా
వెలువరించియున్నారు.

1.18.07.2022 న ఆదేశములు జారీచేసినప్పటికీ మరియు మిసేల్లన్స్ అప్లికేషన్ తేది.

11.03.2023 న గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై నందునమోదుచేసినప్పటికీ రెండుసం.ల
తరువాత కూడా రాష్ట్రఅధికారులు కూడా ఎటువంటి చర్యలు
తీసుకోనియుండలేదు.

2 కావున పర్యావరణం మరియు వాతావరణ శాఖ వారికి ఎందువలన గౌరవ గ్రీన్ ట్రీబ్యూనల్
వారి ఆదేశములకు సంబంధిత శాఖల వారు కట్టుబడి చర్యలుతీసుకోనలేదో వివరణ
కోరుతూ ఈ నెల అనగా 30.09.2024 తేది లోపు గ్రీన్ ట్రీబ్యూనల్,చెన్నై వారు ఆదేశించిన
విధముగా చర్యలు తీసుకుని వారికి సమర్పించవలసినదిగా ఆదేశములు జారీ
చేసియున్నారు లేనిఎడల ఆయా శాఖలవారి మీద గ్రీన్ ట్రీబ్యూనల్ యాక్ట్ 2010 సెక్షన్
26 ప్రకారం చర్యల చేపట్టబడును.

3.ఈ విషయం 30.09.2024 నకు వాయిదా వేయబడినది.

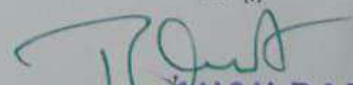
కావున గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై వారి ఆదేశములను అమలు చేయుటకు మీకు
గతంలోనే నోటిసును జారీచేయటం జరిగినది, కాని మీ నుండి ఎటువంటి స్పందన లేదు కావున గౌరవ
గ్రీన్ ట్రీబ్యూనల్,చెన్నై వారి ఆదేశముల ప్రకారం మీ గ్రామంలోని అనాధికార చెరువులను నోటిసు జారీ
చేసిన 3 దినముల తర్వాత అనగా 17.09.2024 తేదిన ద్వంసం చేయబడునని తెలియచేయడమైనది.
కావున చెరువుల వద్ద మీకు చెందిన విలివైన సామగ్రిని మరియు చెరువులలో ఏమైనా సరుకు ఉన్నచో
దానిని జాగ్రత్త చేసుకోవలసినదిగా తెలియచేయడం అయినది. ఇందులో ఎవరికీ ఎటువంటి
మినహాయింపులు ఉండవని తెలియచేయడం అయినది.

కన్వినర్

P.D.K. 12/9/24

మండల మత్స్య తనిఖీ అధికారి,
మామిడికుదురు
ASSISTANT INSPECTOR OF FISHERIES
MAMIDIKUDURU

ఇట్లు



తహసిల్దార్/చైర్మన్ మండల స్థాయి ఆక్వా కల్చర్
MAMIDIKUDURU

① ವಂದನಾ ಪತ್ರ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರ
3704124889

ಶ್ರೀ ಶಾಂತಲಕ್ಷ್ಮಿ
ಪೆಣ್ಣೆ ಪರವಳಿ

M.V. Satyanarayana - 1st

K. Srinivasan

ఆంధ్రప్రదేశ్ ప్రభుత్వము- మత్స్య శాఖ

డా.బి.ఆర్.అంబేద్కర్ కోనసీమ జిల్లా

నేటిసు.నెంబర్.399/డి/2022,

తేది.12-09-2024

తవాసిల్దార్/చైర్మన్ మండల స్థాయి అక్వాలర్ కమిటీ వారి
కార్యాలయము, సఖినేటిపల్లి.

అర్జెంటునోటిసు

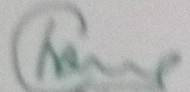
విషయము: -మత్స్య శాఖ-డా.బి.ఆర్. అంబేద్కర్ కోనసీమ జిల్లా-గౌరవ గ్రీన్ ట్రిబ్యూనల్, చెన్నై
నందు దాఖలు చేయబడిన M.A.NO.3 OF 2023 IN O.A.NO.91/2020
నందలి ఆదేశములు-అనధికార చెరువులు తొలగించు విషయమై-మీ విలువైన
వస్తువులను మరియు సామాగ్రిని జాగ్రత్త పరచుకొను విషయమై-గూర్చి

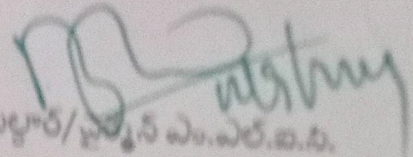
- సూచిక:- 1. శ్రీ వెంకటపతి రాజా యెనుమల; కేసవదాసు పాలెం, సఖినేటిపల్లి మండలం వారు
గౌరవ గ్రీన్ ట్రిబ్యూనల్, చెన్నై నందు దాఖలు చేసిన M.A.NO.3 OF 2023 in
O.A. NO.91/2020 నందలి తుది తీర్పు. తేది.04.09.2024
2. Note File.No.92/A6/2020, Dt.10.09.2024, గౌరవ జిల్లా కలెక్టరు,
డా. బి. ఆర్. అంబేద్కర్ కోనసీమ జిల్లా.

పైన సూచిక 1 ప్రకారం శ్రీ వెంకటపతి రాజా యెనుమల, కేసవదాసు పాలెం, సఖినేటిపల్లి మండలం వారు
గౌరవ గ్రీన్ ట్రిబ్యూనల్, చెన్నై నందు అనధికార చెరువులు మరియు వాటి వలన కలుగు పర్యావరణ కాలుష్యం
విషయమై M.A.NO.3 OF 2023 in O.A.NO.91/2020 గా దాఖలు చేయగా వాదోపవాదాలు జరిగిన
పిమ్మట తేది. 04.09.2024న తుదితీర్పు ఈక్రింది విధముగా వెలువరించెనున్నారు.

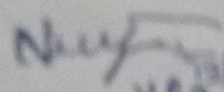
1. 18.07.2022 న ఆదేశములు జారీ చేసినప్పటికీ మరియు మిస్ లేనియన్ అప్లికేషన్ తేది. 11.03.2023
న గౌరవ గ్రీన్ ట్రిబ్యూనల్, చెన్నై నందు నమోదు చేసి 2 సం.లు అయినప్పటికీ రాష్ట్ర అధికారులు ఎటువంటి
చర్యలు తీసుకోనియుండలేదు.
2. శాఖ ఆంధ్ర ప్రదేశ్ పర్యావరణ కాలుష్య నియంత్రణ మండలి మరియు మత్స్య శాఖ వారికి గౌరవ గ్రీన్
ట్రిబ్యూనల్ వారు జారీచేసిన ఆదేశముల మేరకు సంబంధిత శాఖల వారు చర్యలు తీసుకొని సదరు
నిబేదింపు తుది విచారణ తేది 30.09.2024 లోపు సమర్పించ వలసియున్నది. లేనిఎడల సంబంధిత
శాఖల అధికారులపై గ్రీన్ ట్రిబ్యూనల్ చట్టం - 2010, సెక్షన్ 26 ప్రకారం చర్యలు చేపట్టబడునని గౌరవ గ్రీన్
ట్రిబ్యూనల్ వారు ఆదేశించడమైనది.

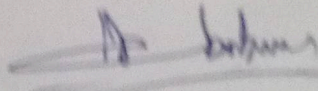
గ్రామ గ్రామీణులకు, చెప్పి వారి అవకాశాల అమలుకు మీకు గతంలోనే నోటిసులును జారీచేయడం జరిగినది, కాని మీ నుండి ఎటువంటి స్పందన లేదు. కావున గ్రామ గ్రామీణులకు, చెప్పి వారి అవకాశాల పైకారు మీ గ్రామంలోని అనుభవాల వరువులను ఈ నోటిసు జారీ చేయడం ద్వారా తదుపరి అయి 16.09.2024 తీసిన ద్వారా చేయబడినది తిరియవేయవచ్చునది. కావున వరువుల వద్ద మీకు చెందిన విలువైన సామగ్రిని మరలను వరువులలో పేర్కొనా సరుకు ఉన్నచో వాటిని లోలగించి, జాగ్రత్త చేసుకోవలసినదిగా అవకాశవేస్తానని. కానులో ఎవరికి ఎటువంటి మినహాయింపులు ఉండవని తిరియవేయడం అయినది.

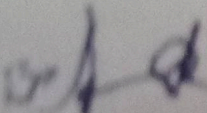

12/9/2024
మొదల మల్లు అమర్త్య అధికారి, గ్రామీణులు.
కర్నూలు, ఎం.ఎల్.ఐ.సి

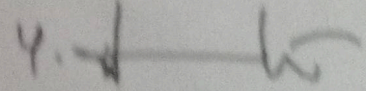

అపొసల్కూరు/జుమ్మిన ఎం.ఎల్.ఐ.సి.

Received copy


13/9/2024
VRO, Kopaluru.
Village Revenue Officer
Kesavadasupalem-1
Sakhinetipalli Mandal,
Dr.B.R. Ambedkar Konaseema Dt. A.P.


13/9/2024
Secretary
GRAM PANCHAYAT, ANTARVEDI,
Sakhinetipalli Mandal,
Dr.B.R. Ambedkar Konaseema Dt. A.P.


పంచాయతీ అధికారి,
గ్రామ పంచాయతీ, కపాలిరి
పశ్చిమగోదావరి జిల్లా,
కర్నూలు. ఎ.ఎల్.ఐ.సి.


Secretary
GRAM PANCHAYAT
ANTARVEDDEVASTANAM
Sakhinetipalli Mandal
Dr. B.R. Ambedkar Konaseema Dt.

ఆంధ్రప్రదేశ్ ప్రభుత్వము - మత్స్య శాఖ

డా.బి.ఆర్.అంబేద్కర్ కోనసీమ జిల్లా

నోటిసు.నెంబర్.399/డి/2022,
తేది.12-09-2024

తహసిల్దార్/చైర్మన్ మండల స్థాయి అక్వాకల్చర్ కమిటీ వారి
కార్యాలయము, మల్కిపురం.

అర్జెంటునోటిసు

విషయము: -మత్స్య శాఖ-డా.బి.ఆర్. అంబేద్కర్ కోనసీమ జిల్లా-గౌరవ గ్రీన్ ట్రిబ్యునల్, చెన్నై
నందు దాఖలు చేయబడిన M.A.NO.3 OF 2023 IN O.A.NO.91/2020
నందలి ఆదేశములు-అనధికార చెరువులు తొలగించు విషయమై-మీ విలువైన
వస్తువులను మరియు సామగ్రిని జాగ్రత్త పరచుకొను విషయమై-గూర్చి

- సూచిక:-
1. శ్రీ వెంకటపతి రాజా యెనుమల, కేసవదాసు పాలెం, సఖినేటిపల్లి మండలం వారు
గౌరవ గ్రీన్ ట్రిబ్యునల్, చెన్నై నందు దాఖలు చేసిన M.A.NO.3 OF 2023 in
O.A. NO.91/2020 నందలి తుది తీర్పు. తేది.04.09.2024
 2. Note File.No.92/A6/2024, Dt.10.09.2024, గౌరవ జిల్లా కలెక్టరు,
డా. బి. ఆర్. అంబేద్కర్ కోనసీమ జిల్లా.

పైన సూచిక 1 ప్రకారం శ్రీ వెంకటపతి రాజా యెనుమల, కేసవదాసు పాలెం, సఖినేటిపల్లి మండలం వారు
గౌరవ గ్రీన్ ట్రిబ్యునల్, చెన్నై నందు అనధికార చెరువులు మరియు వాటి వలన కలుగు పర్యావరణ కాలుష్యం
విషయమై M.A.NO.3 OF 2023 in O.A.NO.91/2020 గా దాఖలు చేయగా వాదోపవాదాలు జరిగిన
పిమ్మట తేది. 04.09.2024న తుదితీర్పు ఈక్రింది విధముగా వెలువరించెనున్నారు.

1. 18.07.2022 న ఆదేశములు జారీ చేసినప్పటికీ మరియు మిన్ లేనియన్ అప్లీకేషన్ తేది. 11.03.2023
న గౌరవ గ్రీన్ ట్రిబ్యునల్, చెన్నై నందు నమోదు చేసిన 2 సం.లు అయినప్పటికీ రాష్ట్ర అధికారులు ఎటువంటి
చర్యలు తీసుకొనియుండలేదు.
2. కావున ఆంధ్ర ప్రదేశ్ పర్యావరణ కాలుష్య నియంత్రణ మండలి మరియు మత్స్య శాఖ వారికి గౌరవ గ్రీన్
ట్రిబ్యునల్ వారు జారీచేసిన ఆదేశముల మేరకు సంబంధిత శాఖల వారు చర్యలు తీసుకొని సదరు
నివేదికను తుది విచారణ తేదీ 30.09.2024 లోపు సమర్పించ వలసియున్నది. లేనిఎడల సంబంధిత
శాఖల అధికారులపై గ్రీన్ ట్రిబ్యునల్ చట్టం - 2010, సెక్షన్ 26 ప్రకారం చర్యలు చేపట్టబడునని గౌరవ గ్రీన్
ట్రిబ్యునల్ వారు ఆదేశించడమైనది.

గౌరవ గ్రీన్ ట్రిబ్యునల్, చెన్నై వారి ఆదేశముల అమలుకు మీకు గతంలోనే నోటిసులను
జారీచేయుట జరిగినది, కాని మీ నుండి ఎటువంటి స్పందన లేదు. కావున గౌరవ గ్రీన్ ట్రిబ్యునల్, చెన్నై వారి
ఆదేశముల ప్రకారం మీ గ్రామంలోని అనధికార చెరువులను ఈ నోటిసు జారీ చేసిన 3 దినముల తదుపరి అనగా

16.09.2024 తేదిన ద్వంసం చెయబడునని తెలియజేయడమైనది, కావున ఇతరపుల కట్టే టేకు కేంద్రం కలెక్షన్ల సామగ్రిని మరియు చెరువులలో ఏమైనా సరుకు ఉన్నచో వాటిని తోలగించి, జాగ్రత్త తీసుకోవలసినదా అదేకొనడమైనది. ఇందులో ఎవరికీ ఎటువంటి మినహాయింపులు ఉండవని తెలియజేయడం ఆయనది.

[Signature] 12/9/2024
మండల మల్లు అభివృద్ధి అధికారి, రాజోలు,
కన్వినర్, ఎం.ఎల్.ఐ.సి

[Signature]
త్రుప్తాస్థానం/కలెక్షన్ కేంద్రం, గం.సి.
కలెక్షన్ కేంద్రం
కలెక్షన్ కేంద్రం

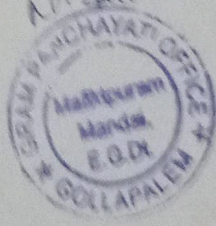
[Signature]

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(Chintalamori)

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Secretary 12/9/24
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CHINTALAMORI
Malikipuram Mandal
bedkar Konaseema Dt.

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PADAMATIPALEM
Malikipuram Mandal
Dr. R.R. Ambekar Konaseema District

13 వ తేదీన గ్రామ పంచాయతీ


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ఆంధ్రప్రదేశ్ ప్రభుత్వము - మత్స్య శాఖ

డా.బి.ఆర్.అంబేద్కర్ కోనసీమ జిల్లా

నోటిసు.నెంబర్.399/డి/2022,

కమిటీ, వారి

తేది.12-09-2024,

తహసీల్దార్/చైర్మన్ మండల స్టాయి ఆక్వా కల్చర్

కార్యాలయము, మామిడికుదురు

అర్రెంటునోటిసు

విషయము: -మత్స్య శాఖ-డా.బి.ఆర్. అంబేద్కర్ కోనసీమ జిల్లా-గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై నందు దాఖలు చేయబడిన M.A.NO.3 OF 2023 IN O.A.NO.91/2020 నందలి ఆదేశములు-అనధికార చెరువులు తొలగించు విషయమై-మీ విలువైన వస్తువులను మరియు సాగ్రాని జాగ్రత్త పరచుకొను విషయమై-గూర్చి

సూచిక:-1. శ్రీ వెంకటపతి రాజా యెనుమల,కేసవదాసు పాలెం,సఖినేటిపల్లి మండలం వారు గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై నందు దాఖలు చేసిన M.A.NO.3 OF 2023 IN O.A.NO.91/2020 నందలితుది తీర్పు. తేది.04.09.2024

2. Note File.No.92/A6/2020, Dt.10.09.2024, గౌరవ జిల్లా కలెక్టరు, డా.బి. ఆర్. అంబేద్కర్ కోనసీమ జిల్లా.

పైన సూచిక 1 ప్రకారం శ్రీ వెంకటపతి రాజా యెనుమల,కేసవదాసు పాలెం,సఖినేటిపల్లి మండలం వారు గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై నందు అనధికార చెరువుల విషయమై మరియు పర్యావరణ కాలుష్యం నిమిత్తము M.A.NO.3 OF 2023 IN O.A.NO.91/2020 గా దాఖలు చేయగా వాదోపవాదాలు జరిగిన పిమ్మట తేది. 04.09.2024 ణ తుది తీర్పు యీ క్రిందివిధముగా వెలువరించియున్నారు.

1.18.07.2022 న ఆదేశములు జారీచేసినప్పటికీ మరియు మిసేల్లన్స్ అప్లికేషన్ తేది.

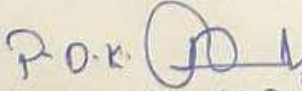
11.03.2023 న గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై నందునమోదుచేసినప్పటికీ రెండుసం.ల తరువాత కూడా రాష్ట్రఅధికారులు కూడా ఎటువంటి చర్యలు తీసుకోనియుండలేదు.

2 కావున పర్యావరణం మరియు వాతావరణ శాఖ వారికి ఎందువలన గౌరవ గ్రీన్ ట్రీబ్యూనల్ వారి ఆదేశములకు సంబంధిత శాఖల వారు కట్టుబడి చర్యలుతీసుకోనలేదో వివరణ కోరుతూ ఈ నెల అనగా 30.09.2024 తేది లోపు గ్రీన్ ట్రీబ్యూనల్,చెన్నై వారు ఆదేశించిన విధముగా చర్యలు తీసుకుని వారికి సమర్పించవలసినదిగా ఆదేశములు జారీ చేసియున్నారు లేనిఎడల ఆయా శాఖలవారి మీద గ్రీన్ ట్రీబ్యూనల్ యాక్ట్ 2010 సెక్షన్ 26 ప్రకారం చర్యల చేపట్టబడును.

3.ఈ విషయం 30.09.2024 నకు వాయిదా వేయబడినది.


కావున గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై వారి ఆదేశములను అమలు చేయుటకు మీకు గతంలోనే నోటిసును జారీచేయటం జరిగినది, కాని మీ నుండి ఎటువంటి స్పందన లేదు కావున గౌరవ గ్రీన్ ట్రీబ్యూనల్,చెన్నై వారి ఆదేశముల ప్రకారం మీ గ్రామంలోని అనాధికార చెరువులను నోటిసు జారీ చేసిన 3 దినముల తర్వాత అనగా 17.09.2024 తేదిన ద్వంసం చేయబడునని తెలియచేయడమైనది. కావున చెరువుల వద్ద మీకు చెందిన విలివైన సామగ్రాని మరియు చెరువులలో ఏమైనా సరుకు ఉన్నచో దానిని జాగ్రత్త చేసుకోవలసినదనిగా తెలియచేయడం అయినది. ఇందులో ఎవరికీ ఎటువంటి మినహాయింపులు ఉండవని తెలియచేయడం అయినది.

కన్వినర్


మండల మత్స్య తనిఖీ అధికారి
ASSISTANT INSPECTOR OF FISHERIES
MAMIDIKUDURU

Received copy
MAVRO
12/9/24

ఇటు


తహసీల్దార్/చైర్మన్
MAMIDIKUDURU

Recd aty.

Ch. Karla^{uno}
Karavaka

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF FISHERIES
DR. BR. AMBEDKAR KONASEEMA DISTRICT

Notice No. 399/D/2022
Dated 12.09.2024

O/o Tahsildar / Chairman, Mandal Level Aquaculture
Committee, Mamidikuduru Mandal

URGENT NOTICE

Sub: Fisheries –Dr. BR. Ambedkar Konaseema District – MA.No.3 of 2023 in OA. No. 91/2020 (SZ) filed before Hon’ble National Green Tribunal by Sri Venkatapathi Raja Yenumula – Orders issued for demolition of illegal Aquaculture ponds – Informed to keep your valuable assets and harvest live stock – Reg.

Ref: 1. Final orders issued by Hon’ble NGT, Chennai in M.A.NO.3 of 2023 in O.A. No. 91 / 2020 filed by Sri Venkatapathi Raja Yenumula of Kesavadasupalem, Sakhinetipalli Mandal.

2. Note file No. 92/A6/2020, dated 10.09.2024 of the Collector & District Magistrate, Dr. BR. Ambedkar Konaseema District, Amalapuram.

Vide reference 1st cited above Sri. Venkatapathi Raja Yenumula, Kedavadasupalem, Sakhinetipalli Mandal was filed M.A.NO.3 of 2023 in O.A. No. 91 / 2020 before Hon’ble NGT, Chennai and prayed for demolition of illegal Aquaculture ponds due to the detrimental effect to the Environment. After hearing the case the Hon’ble NGT, Chennai has delivered the following orders on 04.09.2024.

1. Though the order was passed as early as on 18.07.2022 and the Miscellaneous Application was filed on 11.03.2023, even after a passage of two years, the State Authorities have not complied with the directions given in the Original Application.
2. The learned counsel appearing for the authorities would request some more time to comply with the orders. Accordingly, the time is granted till 30.09.2024 to comply with the order and to file their compliance report, failing which, the MoEF & CC will be directed to cause an inspection and find out the reason for the failure of the authorities for not implementing the order. If the order is not complied with, appropriate action will be taken against the concerned officials under Section 26 of the National Green Tribunal Act, 2010.

As per the orders of Hon’ble NGT, Chennai, you have been served notices previously, but there was no response from you. Hence, as per the final orders of Hon’ble NGT, Chennai,

it is here by informed that the Illegal Aquaculture ponds in your village will be demolished from 16.09.2024 onwards. Therefore, you are here by instructed to shift your valuable things to safer places and also to harvest Fish/Prawn if any in your ponds. It was also informed that no exemption will be given to anybody in this regard.

Sd/- *****

Asst. Director of Fisheries, Razole,
Convenor, MLC

Sd/- *****

Tahslidar, Mamidikuduru
Chairman, MLC

// Attested by //



District Fisheries officer,
Dr. BR. Ambedkar Konaseema District,
Amalapuram

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF FISHERIES
DR. BR. AMBEDKAR KONASEEMA DISTRICT

Notice No. 399/D/2022
Dated 12.09.2024

O/o Tahsildar / Chairman, Mandal Level Aquaculture
Committee, Malkipuram Mandal

URGENT NOTICE

Sub: Fisheries –Dr. BR. Ambedkar Konaseema District – MA.No.3 of 2023 in OA. No. 91/2020 (SZ) filed before Hon’ble National Green Tribunal by Sri Venkatapathi Raja Yenumula – Orders issued for demolition of illegal Aquaculture ponds – Informed to keep your valuable assets and harvest live stock – Reg.

Ref: 1. Final orders issued by Hon’ble NGT, Chennai in M.A.NO.3 of 2023 in O.A. No. 91 / 2020 filed by Sri Venkatapathi Raja Yenumula of Kesavadasupalem, Sakhinetipalli Mandal.

2. Note file No. 92/A6/2020, dated 10.09.2024 of the Collector & District Magistrate, Dr. BR. Ambedkar Konaseema District, Amalapuram.

Vide reference 1st cited above Sri. Venkatapathi Raja Yenumula, Kedavadasupalem, Sakhinetipalli Mandal was filed M.A.NO.3 of 2023 in O.A. No. 91 / 2020 before Hon’ble NGT, Chennai and prayed for demolition of illegal Aquaculture ponds due to the detrimental effect to the Environment. After hearing the case the Hon’ble NGT, Chennai has delivered the following orders on 04.09.2024.

1. Though the order was passed as early as on 18.07.2022 and the Miscellaneous Application was filed on 11.03.2023, even after a passage of two years, the State Authorities have not complied with the directions given in the Original Application.
2. The learned counsel appearing for the authorities would request some more time to comply with the orders. Accordingly, the time is granted till 30.09.2024 to comply with the order and to file their compliance report, failing which, the MoEF & CC will be directed to cause an inspection and find out the reason for the failure of the authorities for not implementing the order. If the order is not complied with, appropriate action will be taken against the concerned officials under Section 26 of the National Green Tribunal Act, 2010.

As per the orders of Hon’ble NGT, Chennai, you have been served notices previously, but there was no response from you. Hence, as per the final orders of Hon’ble NGT, Chennai,

it is here by informed that the Illegal Aquaculture ponds in your village will be demolished from 16.09.2024 onwards. Therefore, you are here by instructed to shift your valuable things to safer places and also to harvest Fish/Prawn if any in your ponds. It was also informed that no exemption will be given to anybody in this regard.

Sd/- *****

Asst. Director of Fisheries, Razole,
Convenor, MLC

Sd/- ****

Tahslidar, Malkipuram
Chairman, MLC

// Attested by //



District Fisheries officer,
Dr. BR. Ambedkar Konaseema District,
Amalapuram

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF FISHERIES
DR. BR. AMBEDKAR KONASEEMA DISTRICT

Notice No. 399/D/2022
Dated 12.09.2024

O/o Tahsildar / Chairman, Mandal Level Aquaculture
Committee, Sakhinetipalli Mandal

URGENT NOTICE

Sub: Fisheries –Dr. BR. Ambedkar Konaseema District – MA.No.3 of 2023 in OA. No. 91/2020 (SZ) filed before Hon'ble National Green Tribunal by Sri Venkatapathi Raja Yenumula – Orders issued for demolition of illegal Aquaculture ponds – Informed to keep your valuable assets and harvest live stock – Reg.

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Tahslidar, Sakhinetipalli
Chairman, MLC

// Attested by //



District Fisheries officer,
Dr. BR. Ambedkar Konaseema District,
Amalapuram

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**IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI**

WP No. 21202 OF 2024

BETWEEN :

1. Prathi Satyanarayana S/o Kondayya
Age: 60 years, Occ: Cultivation, H.No: 193,
Sakhinetipalli, Cinema Hall Center,
Sakhinetipalli, Sakhinetipalli Lanka,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533251.
2. Rudharaju Venkata Krishnam Raju,
s/o Seetharama Raju Rudhraj,
Age:79 years, Occ: Cultivation, D-47,
Flat No.301, Raga Heights Apts,
Siddhartha Nagar Park, Madhura Nagar,
Ameerpet, Hyderabad, Andhra Pradesh – 500038
3. Rudharaju Rama Sita, W/o. Rudharaju
Venkata Krishnam Raju, Age:67 years,
Occ: Cultivation, D-47, Flat No.301,
Raga Heights Apts, Siddhartha Nagar Park,
Madhura Nagar, Ameerpet, Hyderabad,
Andhra Pradesh – 500038
4. Mandapalli Venkateswararao S/o laxmanarao,
Age:52 years, Occ: Cultivation, 3-48,
Near Cheruvu gattu, Antarvedi Devasthanam,
Sakhinetipalli Mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
5. Mandapati Satyanarayana, S/o. Lakshamanarao,
Age:48 years, Occ: Cultivation, 3-48A,
Near Cheruvu gattu, Antarvedi Devasthanam,
Sakhinetipalli Mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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6. Konda Suseela, W/o Dharmarao,
Age:58 years, Occ: Cultivation, 3-6 Usiri thota,
Antarvedi Devasthanam, Sakhinetipalli Mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
7. Gundubogula Suryanarayana Murthy,
S/o. Narasimha Swamy, Age:52 years,
Occ: Cultivation, 1-131, Ram Bagh,
Near Ramalayam temple, Antarvedi Devasthanam,
Sakhinetipalli Mandalam, Antarvedipalem,
Dr.B.R.AmbedkarKonaseema,
Andhra Pradesh – 533252
8. Gundubogula Narasimha Swamy, S/o. Suryarao,
Age:83 years, Occ: Cultivation, 1-131,
Ram Bagh, Near Ramalayam temple,
Antarvedi Devasthanam, Sakhinetipalli Mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
9. Gunisetti Lakshmi, W/o Sambasivam,
Age:46 years, Occ: Cultivation, 1-157/1,
G.V.Punitha, Near Ramalayam temple,
Antarvedi Devasthanam, Sakhinetipalli Mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
10. Pinapothula Venkateswarulu, S/o. Veera Swamy,
Age:53 years, Occ: Cultivation, 1-10/2,
Anthervedi Palli Palem,Anthervedi, Anthervedi,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
11. Adapa Rambabu, s/o. Narasimha Murthy,
Age:56 years, Occ: Cultivation, 2-77/1,
Anthervedi Kara,Antharvedi, Near Kotha Vanthena,
Sakhinetipalli, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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12. Bellamkonda Padmajirao, S/o. Satyanarayana,
Age:64 years, Occ: Cultivation, 3-98-2, Anthervedi Kara,
Dinda Kodapa, Sakhinetipalli, Anthervedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
13. Adapa Mahalakshmi, W/o Rambabu,
Age:50 years, Occ: Cultivation, 2-77/1, Anthervedi Kara,
Antharvedi, Near Kotha Vanthena, Sakhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
14. Achanta Venkanna, S/o. Narayana Swamy,
Age: years, Occ: Cultivation, 3-90,
Kesavadasupalem, Hanuman Center,
Sakhinetipalli, Kesavadasupalem, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
15. Kollabathula Naga Bhushanam, s/o. Venkatarao,
Age: years, Occ: Cultivation, 1-154,
Kollabathula vari gropu, Kesavadasupalem,
Sakhinetipalli, Anthervedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh - 533252
16. Pothabattula Venkateswarulu, S/o. Shaseyya,
Age:54 years, Occ: Cultivation, 2-179,
Palli Palem, antharvedi, Palli Palem, Antharvedi,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
17. Oduru Dhanalakshmi, W/o. Srinivasa Rao,
Age:40 years, Occ: Cultivation,4-124,
Gondi, Achanta vari group, Gondi,
Sakhinetipalli Mandalam,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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18. Kotta Srinivasarao, S/o. Ramarao,
Age:48 years, Occ: Cultivation, 3-22, Usiri thota,
Antarvedi Devasthanam, Sakhinetipalli Mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh - 533252

19. Bellamkonda Narasimharao, S/o. Mutyalu,
Age:58 years, Occ: Cultivation, 4-291-1,
Anthervedi Kara, Bellamkonda vari group,
Anthervedi kara, akhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh - 533252

20. Tirumula Thrinadulu, S/o. Venkataramayya,
Age:37 years, Occ: Cultivation, 3-162,
High School Road, Sakhinetipalli, Antharvedi,
Antharvedi, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh - 533252.

21. Thumu Sathibabu, s/o. Yesubabu,
Age:41 years, Occ: Cultivation, 4-284,
Antharvedi, Near cycle shop center,
Antharvedi kara, Sakhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh - 533252

22. Thumu Rambabu, S/o. Yesubabu,
Age:42 years, Occ: Cultivation, 4-284,
Antharvedi, Near cycle shop center,
Antharvedi kara, Sakhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh - 533252

23. Katikireddy Jagannadham, C/o. Nagabhushanam,
Age:58 years, Occ: Cultivation, 1-266,
Near Ramalayam temple, Antarvedi Devasthanam,
Sakhinetipalli Mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh - 533252

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24. Adabala V Brahmaji Rao, S/o. Krishnamurthy,
Age:52 years, Occ: Cultivation, 3-43, turpu palem,
Ramalayam Veedi, turpu palem, Malkipuram Mandala,
Sivakodu, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533244
25. Adabala Chandra Vani, W/o. Veera Brahmaji Rao,
Age:45 years, Occ: Cultivation, 3-43, turpu palem,
Ramalayam Veedi, turpu palem, Malkipuram Mandala,
Sivakodu, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533244
26. Indukuri Murali Krishnam Raju, S/o. Ramakrishna Raju,
Age:64 years, Occ: Cultivation, 24-15-3/1, Ward 34,
Kallakuri vari street, Vijaya Kumar raju nagar,
Bhimavaram, Sivaraopeta, West Godavari,
Andhra Pradesh – 534202
27. Pothuraju Lakshmi Narayana, s/o. Surya Venkata
Suryanarayana, Age:57 years, Occ: Cultivation,
2-67/1, Anthervedi Kara,
Near Venkateswara Swamy Temple,
Antarvedi kara,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
28. Pothuraju Sri Nagendra Kumar, S/o. Surya Venkata
Suryanarayana, Age:58 years, Occ: Cultivation,
2-33/1, Beside main road,
Near Venkateswara Swamy Temple, Antarvedi kara,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
29. Pothuraju Sri Venkata Krishna, s/o. Surya Venkata
Suryanarayana, Age:60 years, Occ: Cultivation,
2-33, Near Venkateswara Swamy Temple,
Sakhinetipalli Mandalam, Antarvedi,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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30. Bellamkonda Subrahmanyam, S/o. Satyanarayana,
Age:45 years, Occ: Cultivation, 4-297,
Antarvedi Kara, Dari kodapa, Antharvedi,
Sakhinetipalli, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
31. Potabathula Venkateswarulu, S/o. Veerla Venkayya,
Age: 58 years, Occ: Cultivation, 2-135,
Palli Palem meraka, Antarvedi Palli Palem,
Antarvedi, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
32. Gubbala Boja Satyavati, w/o Venkata setti,
Age:50 years, Occ: Cultivation, Kesavadasupalem,
Sakhinetipalli, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
33. Yattam Surya Prabhakarrao, S/o. Venkatarao,
Age:63 years, Occ: Cultivation, 4-68,
Kesavadasupalem, Bellamkonda vari meraka,
Sakhinetipalli, Kesavadasupalem, kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
34. Bommisetti Krishna Murthy, S/o. Peda Brahmanna,
Age:76 years, Occ: Cultivation, 1-2,
Gundubogula vari meraka, Antarvedidevasthanam,
Sakhinetipalli mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
35. Gundubogula Nageswararao, S/o. Venkataswami,
Age:48 years, Occ: Cultivation, 1-13, G B Meraka,
Antarvedi Devasthanam, Sakhinetipalli mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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36. Kundem Chandra Nageswari,
W/o.China Maha Lakshmeswara Rao,
Age:75 years, Occ: Cultivation, 5-124,
Mori, Near High School, Sakhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
37. Yenumula Hanumantharao, S/o. Bangariyya,
Age:73 years, Occ: Cultivation, 2-201,
Kesavadasupalem, Panchayati road, Sakhinetipalli,
Kesavadasupalem, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
38. Mallipudi Rambabu, S/o. Sesharao,
Age:41 years, Occ: Cultivation, 3-34,
Kesavadasupalem, Mallipudi Street,
Sakhinetipalli, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
39. Mallipudi Sesha Rao, S/o. Gandhi Narasimha Murthy,
Age:70 years, Occ: Cultivation, 3-34,
Kesavadasupalem, Mallipudi Street,
Sakhinetipalli, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
40. Undapalli Venkateswararao, S/o. Narasimha Murthy,
Age:71 years, Occ: Cultivation, 1-29,
kesavadasupalem, Undapalli vari vidhi,
Sakhinetipalli, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
41. Undapalli Gouriparvathi, W/o. Venkateswararao,
Age:68 years, Occ: Cultivation, 1-29, kesavadasupalem,
Undapalli vari vidhi, Sakhinetipalli, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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42. Gannabattula Venkata Krishna Rukmamba
w/o. Ramanjaneyulu, Age:53 years, Occ: Cultivation,
1-26, Undapalli vari vidhi, Kesavadasupalem,
Sakhinetipalli, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

43. Ganabathula Ramanjaneyulu,
S/o. Lakshmi Narasimha Swamy,
Age:60 years, Occ: Cultivation, 1-26,
Undapalli vari vidhi, Kesavadasupalem,
Sakhinetipalli, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

44. Yenumula Dharma Raju, S/o. Bangarayya,
Age:73 years, Occ: Cultivation, 2-200,
Yenumula vaari veedi, Sakhinetipalli,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

45. Mallepudi Nagamani, W/o. Gandhi Narasimha Naidu,
Age:40 years, Occ: Cultivation, 3-34,
mallipudi vari meraka, Kesavadasupalem,
Sakhinetipalli, Antharveripalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

46. Puvvala Suresh, S/o. Yesu Babu,
Age:46 years, Occ: Cultivation,
2-34/2, Peedintamma Temple, Kesavadasupalem,
Sakhinetipalli, Antharveripalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

47. Yenumula Sri Durga, D/o. Veera Venkata
Satyan Naga Brahmaji, Age:24 years,
Occ: Cultivation, 2-200, Kesavadasupalem,
Yenumala vari vidhi, Sakhinetipalli, Antharveripalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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48. Yenumula Swami Naidu, S/o. Venkata Swami,
Age: 63 years, Occ: Cultivation,
2-13, Kesavadasupalem, Panchayati Vadha,
Sakhinetipalli, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
49. Kollabathula Raju, S/o. Kutumbarao,
Age:55 years, Occ: Cultivation, 2-57,
Adharsha Nagar, Antarvedidevasthanam,
Sakhinetipali mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
50. Kesari Satyanarayana, S/o. Durgarao,
Age:55 years, Occ: Cultivation,
1-3-3-b, Antarvedi Kara, Daari kodapa,
Antarvedi kara, Sakhinetipalli, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
51. Aachanta Venkata Satyanarayana, S/o. Venkata Narasayya,
Age:54 years, Occ: Cultivation,
1-142, Kesavadaupalem, Mendu palem, Sakhinetipalli,
Kesavadasupalem, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
52. Manda Radha Krishna, S/o. Rangarao,
Age:46 years, Occ: Cultivation, 6-94,
Kesavadasupalem, Sai Nagar, Sakhinetipalli,
Kesavadasupalem, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema, Andhra Pradesh – 533252
53. Manda Surya Mani, W/o. Subrahmanyam,
Age:54 years, Occ: Cultivation, 5-97, Sai Nagar,
Kesavadasupalem, Kesavadasupalem Mandal,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

ATTESTOR**DEPONENT**

54. Achanta Naga Laxmi, W/o. Ramakrishna,
Age:48 years, Occ: Cultivation, 2-15,
Kesavadasupalem, Achanta vari meraka,
Sakhinetipalli, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
55. Undapalli vira Venkata Satyanarayana,
S/o. Narasimhamurthy, Age:63 years,
Occ: Cultivation, 1-17, Undapalli varividi,
Vinayaka Center, Sakhinetipalli,
Kesavadasupalem, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
56. Undapalli Narayana Swamy S/o. Subbarao,
Age:56 years, Occ: Cultivation,
1-12, Undapalli vari veedi,
Near Vinayaka temple, sakhinetipalli,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
57. Vundapalli Nageswara Rao, S/o. Subbarao,
Age:48 years, Occ: Cultivation,
1-12, Undapalli Vari Meraka, Sakhinetipalli,
Kesavadasupalem, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
58. Mandapati Sri Rama Krishna, S/o. Venkateswararao
Age:34 years, Occ: Cultivation, 2-250-1,
Gollala Street, High school road,
Kesavadasupalem post, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
59. Mandapati Nageswara Rao, S/o, Venkateswararao,
Age:35 years, Occ: Cultivation, 2-250,
Kesavadasupalem, Gollala group, Sakhinetipalli,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

ATTESTOR**DEPONENT**

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60. Medicharla Raja Rama Mohan Venkata Satyanarayana,
S/o. Subbarao, Age:47 years, Occ: Cultivation,
5-94/3, Kaluvagattu, Ramarajulanka,
Malikipuram, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533253
61. Medicharla Veera Venkata Satyanarayanamma,
W/o. Subbarao, Age: 67 years, Occ: Cultivation,
5-95, Chinna kaluva gattu, Ramarajulanka,
Malikipuram, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533253
62. Addala Venkanna Babu, S/o. Satyanarayana,
Age:52 years, Occ: Cultivation, 3-33,
Kesavadasupalem, Malli pudi vari meraka,
Sakhinetipalli, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
63. Ravuri Satyanarayana, S/o. Venkata Narasayya,
Age:58 years, Occ: Cultivation, 1-21,
Kesavadasupalem, Vinayaka Gudi,
Sakhinetipalli, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
64. Adabala Veera Brahmaji Rao, S/o. Krishnamurthy,
Age:52 years, Occ: Cultivation, 3-43, turpu palem,
ramalayam veedi, turpu palem,
Malkipuram Mandalam, Sivakodu,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533244

.... Petitioners

AND

1. The State of Andhra Pradesh,
Rep.by Its Principal Secretary
Animal Husbandry, Dairy Development
And Fisheries Department,
Secretariat Buildings, Velagapudi,
Guntur District.

DEPONENT**ATTESTOR**

2. The District Collector cum Chairman,
Fresh Water Aqua Culture District Level Committee,
Dr. B.R. Ambedkar Konaseema District,
Amalapuram.
3. The Joint Director cum Member Secretary,
Fresh Water Aqua Culture District Level Committee,
Dr. B.R. Ambedkar Konaseema District,
Amalapuram.
4. The Fisheries Development Officer,
Fisheries Department, Govt of A.P.,
Dr. B.R. Ambedkar Konaseema District,
Amalapuram.
5. The Assistant Director of Fisheries,
Fisheries Department, Mamidi Kuduru,
Dr. B.R. Ambedkar Konaseema District.
6. The Tahsildar,
Sakhineti Mandal, Sakhineti,
Dr. B.R. Ambedkar Konaseema District.
7. The Tahsildar,
Kesavadasupalem Mandal, Kesavadasupalem
Dr. B.R. Ambedkar Konaseema District.
8. The Tahsildar,
Malkipuram Mandal, Malkipuram
Dr. B.R. Ambedkar Konaseema District.
9. The Tahsildar,
Antarvedi Mandal, Antarvedi
Dr. B.R. Ambedkar Konaseema District.

...Respondents

ATTESTOR

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AFFIDAVIT FILED BY THE PETITIONER

I, Prathi Satyanarayana S/o Kondayya, Age: 60 years, Occ: Cultivation, H.No: 193, Sakhinetipalli, Cinema Hall Center, Sakhinetipalli, Sakhinetipalli Lanka, Dr.B.R.Ambedkar Konaseema, Andhra Pradesh – 533251 do hereby solemnly and sincerely affirm and state on oath as follows :

1. I am the Petitioner No.1 herein as such I am well acquainted with the facts of the case. The grievances of all the petitioners are similar and I am authorized to file on behalf of all the petitioners. However, a separate court fee has been deposited individually as per the Writ Rules.
2. The Present Writ petition is being filed questioning the action of Respondents 2 to 5 in trying to demolish the Tanks of the petitioners mentioned in **Annexure-I** of the affidavit in different survey numbers and different extents in Sakhinetipalli Mandal, Antarvedi Mandal, Kesavadasupalem Mandal and Malkipuram Mandal of B.R. Ambedkar Konaseema District without issuing notice is illegal, arbitrary, violation of Principles of Natural Justice and violation of Article-14, 19 and 21 of Constitution of India.
3. It is submitted that all the petitioners are farmers, they are the absolute owners of different extents of lands in Sakhinetipalli Mandal, Antarvedi Mandal, Kesavadasupalem Mandal and Malkipuram Mandal of B.R. Ambedkar Konaseema District. The individual extent of lands the petitioners and particulars of survey numbers are described in

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Annexure-I in tabular form for the brevity of the affidavit. The petitioners filed the relevant title documents/revenue records such as the Pattadar passbook and Form-1B register are filed as a material paper in Volume-II of Material Papers for reference of this Hon'ble Court. The petitioners undertake to file the registered sale deeds if the Hon'ble Court directs the petitioners.

4. It is submitted that the surrounding lands of the petitioners are not fit for cultivation due to conditions of salty water. Since 1983 the subject lands have been utilized as tanks and all the petitioners from their forefathers cultivate the fish culture by dumping prawn seeds. The petitioners and their family members are depending on the fruits raised from the cultivation of tanks except that there are no other sources for their survival.

5. It is submitted that in the year 1996, the Government of Andhra Pradesh in governance with Article-39 of the Constitution of India introduced a Scheme i.e., Jawahar Rojghar Yojana and sanctioned necessary funding for the development of said Tanks as Brackish water prawn culture project. Till the date the petitioners are cultivating in existing tanks with the necessary permissions and aid of the government from time to time.

6. It is submitted that the petitioners maintain a separate drain system to drain the waste water directly connected to the drainage canal merged into the Bay of Bengal. The petitioners never violated the terms of the government at any point in time and there are no grievances of obstructions from the government till the date.

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7. It is submitted that the authorities of respondents No.4 and 5 made canvassing by way of Tom Tom in the villages on 21-09-2024 that the subject Tanks of the petitioners in the four Mandals are going to demolish on 24-09-2024 to show the compliance of the orders of the Hon'ble Green Tribunal. When the petitioners enquired with respondent No.6 they did not disclose the particular of the orders of the Green Tribunal. The petitioner has not received any notices or not participated in proceedings before the Hon'ble Green Tribunal, thus whatever the orders passed by the Hon'ble Green Tribunal are not binding on the petitioners.

8. It is humbly submitted that the petitioners made an inquiry with the other villagers who got a notice from respondents No.5 and 6 they supplied a copy of the notice. On perusing the notice, it is notified that as per the orders of the Hon'ble Green Tribunal in O.A. No. 91 of 2020, they are proposing to demolish the Tanks of the petitioners. It is pertinent to state here that on an earlier occasion in the year 2022 in under the orders in O.A. No.91 of 2020 the authorities of APEPDCL Amalapuram Division issued notices to some of the petitioners for disconnection of electricity connections. The said action was challenged by the 12 petitioners who received the notices before this Hon'ble Court vide W.P. No. 35141 of 2022 before this Hon'ble Court. This Hon'ble Court was pleased to dispose of the Writ Petition on dt.15-11-2022 directed the petitioners to submit their explanations to the notice on such an explanation the respondents therein are directed to consider the reply and take appropriate decision by following due procedure of law within 2 weeks till then not to take any coercive steps against the petitioners. To date, no steps have been taken by the APEPDCL authorities.

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9. It is submitted that the petitioners do not know about the said orders of the Green Tribunal at any point of time as conducted and no notice was issued at any point of time to the petitioners as stated above. The petitioner has had the said lands /Tanks for the last 3 decades. The petitioners are not parties to the said complaint or the said proceedings before the Green Tribunal, Thus the actions of respondents 5 and 6 at the instance of the third parties are ex-facie illegal and unjust. The department has encouraged all these years for the development of the prawn culture and now based on the unbinding orders trying to demolish the Tanks of the petitioners without issuing any prior notice and conducting an inquiry is illegal, arbitrary, and a violation of the Principles of Natural Justice and violation on Article-14, 19 and 21 of Constitution of India.

11. It is submitted that the Petitioners had not filed any Writ, Suit, or any other Claim / Appeal before any Court or Authority for the relief sought in the present Writ Petition, and the Petitioners have no other alternative remedy except to approach this Hon'ble Court under Article 226 of Constitution of India.

Hence the petitioner prays that the Hon'ble Court may be pleased to issue a Writ order or direction more particularly one in the nature of **Writ of Mandamus** declare the action of the respondents 2 to 5 in trying to demolish the Tanks of the petitioners mentioned in **Annexure-I** of the affidavit in different survey numbers and different extents in Sakhinetipalli Mandal, Antarvedi Mandal, Kesavadasupalem Mandal and Malkipuram Mandal of B.R. Ambedkar Konaseema District without issuing notice is illegal, arbitrary,

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violation of Principles of Natural Justice and violation of Article-14, 19, and 21 of the Constitution of India and consequently direct the Respondents not to interfere and demolish the Tanks of the petitioners specified in **Annexure-I** attached to the affidavit in Sakhinetipalli Mandal, Antarvedi Mandal, Kesavadasupalem Mandal and Malkipuram Mandal of B.R. Ambedkar Konaseema District and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Hence, the Petitioners prays that the Hon'ble Court may be pleased to direct the respondents not to interfere and demolish the tanks of the petitioner specified in Annexure-I attached to the affidavit in Sakhinetipalli Mandal, Antarvedi Mandal, Kesavadasupalem Mandal and Malkipuram Mandal of B.R. Ambedkar Konaseema District pending disposal of above Writ Petition and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly and sincerely affirm this
the day of 23rd day of September 2024
And signed his name in my presence

Deponent

Advocate/Amaravathi

VERIFICATION

I, Prathi Satyanarayana S/o Kondayya, Age: 60 years, Occ: Cultivation, H.No: 193, Sakhinetipalli, Cinema Hall Center, Sakhinetipalli, Sakhinetipalli Lanka, Dr.B.R.Ambedkar Konaseema, Andhra Pradesh - 533251 hereby state and declare that the contents stated in the above Para's are true and correct to the best of our knowledge and belief.

Hence verified on this the 23rd day of September 2024 at Amaravathi


Counsel for the Petitioner

DEPONENT



IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

MONDAY, THE TWENTY THIRD DAY OF SEPTEMBER,
TWO THOUSAND AND TWENTY FOUR

:PRESENT:

THE HONOURABLE SRI JUSTICE TARLADA RAJASEKHAR RAO
WRIT PETITION NO: 21202 OF 2024

BETWEEN :

1. Prathi Satyanarayana S/o Kondayya
Age: 60 years, Occ: Cultivation, H.No: 193,
Sakhinetipalli, Cinema Hall Center,
Sakhinetipalli, Sakhinetipalli Lanka,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533251.
2. Rudharaju Venkata Krishnam Raju,
s/o Seetharama Raju Rudhraj,
Age:79 years, Occ: Cultivation, D-47,
Flat No.301, Raga Heights Apts,
Siddhartha Nagar Park, Madhura Nagar,
Ameerpet, Hyderabad, Andhra Pradesh – 500038
3. Rudharaju Rama Sita, W/o. Rudharaju
Venkata Krishnam Raju, Age:67 years,
Occ: Cultivation, D-47, Flat No.301,
Raga Heights Apts, Siddhartha Nagar Park,
Madhura Nagar, Ameerpet, Hyderabad,
Andhra Pradesh – 500038
4. Mandapalli Venkateswararao S/o laxmanarao,
Age:52 years, Occ: Cultivation, 3-48,
Near Cheruvu gattu, Antarvedi Devasthanam,
Sakhinetipalli Mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
5. Mandapati Satyanarayana, S/o. Lakshamanarao,
Age:48 years, Occ: Cultivation, 3-48A,
Near Cheruvu gattu, Antarvedi Devasthanam,
Sakhinetipalli Mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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6. Konda Suseela, W/o Dharmarao,
Age:58 years, Occ: Cultivation, 3-6 Usiri thota,
Antarvedi Devasthanam, Sakhinetipalli Mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
7. Gundubogula Suryanarayana Murthy,
S/o. Narasimha Swamy, Age:52 years,
Occ: Cultivation, 1-131, Ram Bagh,
Near Ramalayam temple, Antarvedi Devasthanam,
Sakhinetipalli Mandalam, Antarvedipalem,
Dr.B.R.AmbedkarKonaseema,
Andhra Pradesh – 533252
8. Gundubogula Narasimha Swamy, S/o. Suryarao,
Age:83 years, Occ: Cultivation, 1-131,
Ram Bagh, Near Ramalayam temple,
Antarvedi Devasthanam, Sakhinetipalli Mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
9. Guniseti Lakshmi, W/o Sambasivam,
Age:46 years, Occ: Cultivation, 1-157/1,
G.V.Punitha, Near Ramalayam temple,
Antarvedi Devasthanam, Sakhinetipalli Mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
10. Pinapothula Venkateswarulu, S/o. Veera Swamy,
Age:53 years, Occ: Cultivation, 1-10/2,
Anthervedi Palli Palem,Anthervedi, Anthervedi,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
11. Adapa Rambabu, s/o. Narasimha Murthy,
Age:56 years, Occ: Cultivation, 2-77/1,
Anthervedi Kara,Antharvedi, Near Kotha Vanthena,
Sakhinetipalli, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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12. Bellamkonda Padmajirao, S/o. Satyanarayana,
Age:64 years, Occ: Cultivation, 3-98-2, Anthervedi Kara,
Dinda Kodapa, Sakhinetipalli, Anthervedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
13. Adapa Mahalakshmi, W/o Rambabu,
Age:50 years, Occ: Cultivation, 2-77/1, Anthervedi Kara,
Antharvedi, Near Kotha Vanthena, Sakhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
14. Achanta Venkanna, S/o. Narayana Swamy,
Age: years, Occ: Cultivation, 3-90,
Kesavadasupalem, Hanuman Center,
Sakhinetipalli, Kesavadasupalem, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
15. Kollabathula Naga Bhushanam, s/o. Venkatarao,
Age: years, Occ: Cultivation, 1-154,
Kollabathula vari gropu, Kesavadasupalem,
Sakhinetipalli, Anthervedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh - 533252
16. Pothabattula Venkateswarulu, S/o. Shaseyya,
Age:54 years, Occ: Cultivation, 2-179,
Palli Palem, antharvedi, Palli Palem, Antharvedi,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
17. Oduru Dhanalakshmi, W/o. Srinivasa Rao,
Age:40 years, Occ: Cultivation,4-124,
Gondi, Achanta vari group, Gondi,
Sakhinetipalli Mandalam,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

18. Kotta Srinivasarao, S/o. Ramarao,
Age:48 years, Occ: Cultivation, 3-22, Usiri thota,
Antarvedi Devasthanam, Sakhinetipalli Mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
19. Bellamkonda Narasimharao, S/o. Mutyalu,
Age:58 years, Occ: Cultivation, 4-291-1,
Anthervedi Kara, Bellamkonda vari group,
Anthervedi kara, akhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
20. Tirumula Thrinadulu, S/o. Venkataramayya,
Age:37 years, Occ: Cultivation, 3-162,
High School Road, Sakhinetipalli, Antharvedi,
Antharvedi, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252.
21. Thumu Sathibabu, s/o. Yesubabu,
Age:41 years, Occ: Cultivation, 4-284,
Antharvedi, Near cycle shop center,
Antharvedi kara, Sakhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
22. Thumu Rambabu, S/o. Yesubabu,
Age:42 years, Occ: Cultivation,4-284,
Antharvedi, Near cycle shop center,
Antharvedi kara, Sakhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
23. Katikireddy Jagannadham, C/o. Nagabhushanam,
Age:58 years, Occ: Cultivation, 1-266,
Near Ramalayam temple, Antarvedi Devasthanam,
Sakhinetipalli Mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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24. Adabala V Brahmaji Rao, S/o. Krishnamurthy,
Age:52 years, Occ: Cultivation, 3-43, turpu palem,
Ramalayam Veedi, turpu palem, Malkipuram Mandala,
Sivakodu, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533244
25. Adabala Chandra Vani, W/o. Veera Brahmaji Rao,
Age:45 years, Occ: Cultivation, 3-43, turpu palem,
Ramalayam Veedi, turpu palem, Malkipuram Mandala,
Sivakodu, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533244
26. Indukuri Murali Krishnam Raju, S/o. Ramakrishna Raju,
Age:64 years, Occ: Cultivation, 24-15-3/1, Ward 34,
Kallakuri vari street, Vijaya Kumar raju nagar,
Bhimavaram, Sivaraopeta, West Godavari,
Andhra Pradesh – 534202
27. Pothuraju Lakshmi Narayana, s/o. Surya Venkata
Suryanarayana, Age:57 years, Occ: Cultivation,
2-67/1, Anthervedi Kara,
Near Venkateswara Swamy Temple,
Antarvedi kara,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
28. Pothuraju Sri Nagendra Kumar, S/o. Surya Venkata
Suryanarayana, Age:58 years, Occ: Cultivation,
2-33/1, Beside main road,
Near Venkateswara Swamy Temple, Antarvedi kara,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
29. Pothuraju Sri Venkata Krishna, s/o. Surya Venkata
Suryanarayana, Age:60 years, Occ: Cultivation,
2-33, Near Venkateswara Swamy Temple,
Sakhinetipalli Mandalam, Antarvedi,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

30. Bellamkonda Subrahmanyam, S/o. Satyanarayana,
Age:45 years, Occ: Cultivation, 4-297,
Antarvedi Kara, Dari kodapa, Antharvedi,
Sakhinetipalli, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
31. Potabathula Venkateswarulu, S/o. Veerla Venkayya,
Age: 58 years, Occ: Cultivation, 2-135,
Palli Palem meraka, Antarvedi Palli Palem,
Antarvedi, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
32. Gubbala Boja Satyavati, w/o Venkata setti,
Age:50 years, Occ: Cultivation, Kesavadasupalem,
Sakhinetipalli, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
33. Yattam Surya Prabhakarrrao, S/o. Venkatarao,
Age:63 years, Occ: Cultivation, 4-68,
Kesavadasupalem, Bellamkonda vari meraka,
Sakhinetipalli, Kesavadasupalem, kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
34. Bommiseti Krishna Murthy, S/o. Peda Brahmanna,
Age:76 years, Occ: Cultivation, 1-2,
Gundubogula vari meraka, Antarvedidevasthanam,
Sakhinetipalli mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
35. Gundubogula Nageswararao, S/o. Venkataswami,
Age:48 years, Occ: Cultivation,1-13, G B Meraka,
Antarvedi Devasthanam, Sakhinetipalli mandalam,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

36. Kundem Chandra Nageswari,
W/o.China Maha Lakshmeswara Rao,
Age:75 years, Occ: Cultivation, 5-124,
Mori, Near High School, Sakhinetipalli,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
37. Yenumula Hanumantharao, S/o. Bangariyya,
Age:73 years, Occ: Cultivation, 2-201,
Kesavadasupalem, Panchayati road, Sakhinetipalli,
Kesavadasupalem, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
38. Mallipudi Rambabu, S/o. Sesharao,
Age:41 years, Occ: Cultivation, 3-34,
Kesavadasupalem, Mallipudi Street,
Sakhinetipalli, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
39. Mallipudi Sesa Rao, S/o. Gandhi Narasimha Murthy,
Age:70 years, Occ: Cultivation, 3-34,
Kesavadasupalem, Mallipudi Street,
Sakhinetipalli, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
40. Undapalli Venkateswararao, S/o. Narasimha Murthy,
Age:71 years, Occ: Cultivation, 1-29,
kesavadasupalem, Undapalli vari vidhi,
Sakhinetipalli, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
41. Undapalli Gouriparvathi, W/o. Venkateswararao,
Age:68 years, Occ: Cultivation, 1-29, kesavadasupalem,
Undapalli vari vidhi, Sakhinetipalli, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

42. Gannabattula Venkata Krishna Rukmamba
w/o. Ramanjaneyulu, Age:53 years, Occ: Cultivation,
1-26, Undapalli vari vidhi, Kesavadasupalem,
Sakhinetipalli, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
43. Ganabathula Ramanjaneyulu,
S/o. Lakshmi Narasimha Swamy,
Age:60 years, Occ: Cultivation, 1-26,
Undapalli vari vidhi, Kesavadasupalem,
Sakhinetipalli, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
44. Yenumula Dharma Raju, S/o. Bangarayya,
Age:73 years, Occ: Cultivation, 2-200,
Yenumula vaari veedi, Sakhinetipalli,
Antarvedipalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
45. Mallepudi Nagamani, W/o. Gandhi Narasimha Naidu,
Age:40 years, Occ: Cultivation, 3-34,
mallipudi vari meraka, Kesavadasupalem,
Sakhinetipalli, Antharveripalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
46. Puvvula Suresh, S/o. Yesu Babu,
Age:46 years, Occ: Cultivation,
2-34/2, Peedintamma Temple, Kesavadasupalem,
Sakhinetipalli, Antharveripalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
47. Yenumula Sri Durga, D/o. Veera Venkata
Satyan Naga Brahmaji, Age:24 years,
Occ: Cultivation, 2-200, Kesavadasupalem,
Yenumala vari vidhi, Sakhinetipalli, Antharveripalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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48. Yenumula Swami Naidu, S/o. Venkata Swami,
Age: 63 years, Occ: Cultivation,
2-13, Kesavadasupalem, Panchayati Vadha,
Sakhinetipalli, Kesavadasupalem,
Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
49. Kollabathula Raju, S/o. Kutumbarao,
Age:55 years, Occ: Cultivation, 2-57,
Adharsha Nagar, Antarvedidevasthanam,
Sakhinetipali mandalam, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
50. Kesari Satyanarayana, S/o. Durgarao,
Age:55 years, Occ: Cultivation,
1-3-3-b, Antarvedi Kara, Daari kodapa,
Antarvedi kara, Sakhinetipalli, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
51. Aachanta Venkata Satyanarayana, S/o. Venkata Narasayya,
Age:54 years, Occ: Cultivation,
1-142, Kesavadaupalem, Mendu palem, Sakhinetipalli,
Kesavadasupalem, Kesavadasupalem,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252
52. Manda Radha Krishna, S/o. Rangarao,
Age:46 years, Occ: Cultivation, 6-94,
Kesavadasupalem, Sai Nagar, Sakhinetipalli,
Kesavadasupalem, Antarvedipalem,
Dr.B.R.Ambedkar Konaseema, Andhra Pradesh – 533252
53. Manda Surya Mani, W/o. Subrahmanyam,
Age:54 years, Occ: Cultivation, 5-97, Sai Nagar,
Kesavadasupalem, Kesavadasupalem Mandal,
Dr.B.R.Ambedkar Konaseema,
Andhra Pradesh – 533252

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54. Achanta Naga Laxmi, W/o. Ramakrishna,
 Age:48 years, Occ: Cultivation, 2-15,
 Kesavadasupalem, Achanta vari meraka,
 Sakhinetipalli, Kesavadasupalem,
 Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533252
55. Undapalli vira Venkata Satyanarayana,
 S/o. Narasimhamurthy, Age:63 years,
 Occ: Cultivation, 1-17, Undapalli varividi,
 Vinayaka Center, Sakhinetipalli,
 Kesavadasupalem, Kesavadasupalem,
 Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533252
56. Undapalli Narayana Swamy S/o. Subbarao,
 Age:56 years, Occ: Cultivation,
 1-12, Undapalli vari veedi,
 Near Vinayaka temple, sakhinetipalli,
 Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533252
57. Vundapalli Nageswara Rao, S/o. Subbarao,
 Age:48 years, Occ: Cultivation,
 1-12, Undapalli Vari Meraka, Sakhinetipalli,
 Kesavadasupalem, Kesavadasupalem,
 Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533252
58. Mandapati Sri Rama Krishna, S/o. Venkateswararao
 Age:34 years, Occ: Cultivation, 2-250-1,
 Gollala Street, High school road,
 Kesavadasupalem post, Kesavadasupalem,
 Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533252
59. Mandapati Nageswara Rao, S/o, Venkateswararao,
 Age:35 years, Occ: Cultivation, 2-250,
 Kesavadasupalem, Gollala group, Sakhinetipalli,
 Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533252

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60. Medicharla Raja Rama Mohan Venkata Satyanarayana,
 S/o. Subbarao, Age:47 years, Occ: Cultivation,
 5-94/3, Kaluvagattu, Ramarajulanka,
 Malikipuram, Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533253
61. Medicharla Veera Venkata Satyanarayanamma,
 W/o. Subbarao, Age: 67 years, Occ: Cultivation,
 5-95, Chinna kaluva gattu, Ramarajulanka,
 Malikipuram, Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533253
62. Addala Venkanna Babu, S/o. Satyanarayana,
 Age:52 years, Occ: Cultivation, 3-33,
 Kesavadasupalem, Malli pudi vari meraka,
 Sakhinetipalli, Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533252
63. Ravuri Satyanarayana, S/o. Venkata Narasayya,
 Age:58 years, Occ: Cultivation, 1-21,
 Kesavadasupalem, Vinayaka Gudi,
 Sakhinetipalli, Kesavadasupalem,
 Kesavadasupalem, Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533252
64. Adabala Veera Brahmaji Rao, S/o. Krishnamurthy,
 Age:52 years, Occ: Cultivation, 3-43, turpu palem,
 ramalayam veedi, turpu palem,
 Malkipuram Mandalam, Sivakodu,
 Dr.B.R.Ambedkar Konaseema,
 Andhra Pradesh – 533244

.... Petitioners

AND

1. The State of Andhra Pradesh,
 Rep.by Its Principal Secretary
 Animal Husbandry, Dairy Development
 And Fisheries Department,
 Secretariat Buildings, Velagapudi,
 Guntur District.

...Contd.12

14
:: 12 ::

2. The District Collector cum Chairman,
Fresh Water Aqua Culture District Level Committee,
Dr. B.R. Ambedkar Konaseema District,
Amalapuram.
3. The Joint Director cum Member Secretary,
Fresh Water Aqua Culture District Level Committee,
Dr. B.R. Ambedkar Konaseema District,
Amalapuram.
4. The Fisheries Development Officer,
Fisheries Department, Govt of A.P.,
Dr. B.R. Ambedkar Konaseema District,
Amalapuram.
5. The Assistant Director of Fisheries,
Fisheries Department, Mamidi Kuduru,
Dr. B.R. Ambedkar Konaseema District.
6. The Tahsildar,
Sakhineti Mandal, Sakhineti,
Dr. B.R. Ambedkar Konaseema District.
7. The Tahsildar,
Kesavadasupalem Mandal, Kesavadasupalem
Dr. B.R. Ambedkar Konaseema District.
8. The Tahsildar,
Malkipuram Mandal, Malkipuram
Dr. B.R. Ambedkar Konaseema District.
9. The Tahsildar,
Antarvedi Mandal, Antarvedi
Dr. B.R. Ambedkar Konaseema District.

...Respondents

...Contd.13

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ order or direction more particularly one in the nature of Writ of Mandamus declare the action of the respondents 2 to 5 in trying to demolish the Tanks of the petitioners mentioned in Annexure-I of the affidavit in different survey numbers and different extents in Sakhinetipalli Mandal, Antarvedi Mandal, Kesavadasupalem Mandal and Malkipuram Mandal of B.R. Ambedkar Konaseema District without issuing notice is illegal, arbitrary, violation of Principles of Natural Justice and violation of Article-14, 19, and 21 of the Constitution of India and consequently direct the Respondents not to interfere and demolish the Tanks of the petitioners specified in Annexure-I attached to the affidavit in Sakhinetipalli Mandal, Antarvedi Mandal, Kesavadasupalem Mandal and Malkipuram Mandal of B.R. Ambedkar Konaseema District;

IA NO: 1 OF 2024:

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the respondents not to interfere and demolish the tanks of the petitioner specified in Annexure- I attached to the affidavit in Sakhinetipalli Mandal, Antarvedi Mandal, Kesavadasupalem Mandal and Malkipuram Mandal of B.R. Ambedkar Konaseema District, pending disposal of WP.No.21202 of 2024, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Sri T.D.Pani Kumar, Advocate for the Petitioners and GP for Animal Husbandary for the Respondent No.1 and GP for Fisheries for the Respondent Nos.2 to 5 and GP for Revenue for the Respondent Nos.6 to 9, the Court made the following;

ORDER:

“Urgent notice dated 12.09.2024 issued by the respondent Nos.5 and 6 is assailed in the present Writ Petition.

Learned counsel for the petitioners would submit that the Writ Petition is maintainable before this Court as no sufficient time is granted and no notice was issued before issuing urgent notice and the petitioners are not the parties before the Green Tribunal, which amounts to violation of principles of natural justice and no sufficient time was granted to the petitioners and therefore prayed to give some protection.

As seen from the impugned notice, only three days' time was granted to the owners of the respective lands.

On considering the contention raised in the writ affidavit, no notice was issued by the Green Tribunal before directing the respondents herein to take action against the petitioners, as such, there shall be interim direction to the respondents not to interfere/meddle with the possession and enjoyment of the tanks of the petitioners, as mentioned in the Annexure-I of the writ affidavit, pursuant to the notice dated 12.09.2024, for a period of four (4) weeks.

Meanwhile, the respondents are directed to get instructions in the matter.

List the matter after four (4) weeks."

//TRUE COPY//

For,

SD/- G.HELANAIDU
ASSISTANT REGISTRAR
ch
SECTION OFFICER

To,

1. The Principal Secretary Animal Husbandry, State of Andhra Pradesh, Dairy Development And Fisheries Department, Secretariat Buildings, Velagapudi, Guntur District. (by **Special Messenger**)
2. The District Collector cum Chairman, Fresh Water Aqua Culture District Level Committee, Dr. B.R. Ambedkar Konaseema District, Amalapuram.
3. The Joint Director cum Member Secretary, Fresh Water Aqua Culture District Level Committee, Dr. B.R. Ambedkar Konaseema District, Amalapuram.
4. The Fisheries Development Officer, Fisheries Department, Govt of A.P Dr. B.R. Ambedkar Konaseema District, Amalapuram.

5. The Assistant Director of Fisheries, Fisheries Department, Mamidi Kuduru, Dr. B.R. Ambedkar Konaseema District.
6. The Tahsildar, Sakhineti Mandal, Sakhineti, Dr. B.R. Ambedkar Konaseema District.
7. The Tahsildar, Kesavadasupalem Mandal, Kesavadasupalem Dr. B.R. Ambedkar Konaseema District.
8. The Tahsildar, Malkipuram Mandal, Malkipuram Dr. B.R. Ambedkar Konaseema District.
9. The Tahsildar, Antarvedi Mandal, Antarvedi Dr. B.R. Ambedkar Konaseema District.
10. Mallipudi Rambabu,, S/o. Sesharao, 3-34, Kesavadasupalem, Mallipudi Street, Sakhinetipalli, Kesavadasupalem, Kesavadasupalem, Dr.B.R.Ambedkar Konaseema, Andhra Pradesh - 533252 (Addressee Nos.2 to 10 by RPAD)
11. One CC to Sri. T.D.Pani Kumar, Advocate [OPUC]
12. Two CCs to GP for Animal Husbandary, High Court of Andhra Pradesh. [OUT]
13. Two CCs to GP for Fisheries, High Court of AP [OUT]
14. Two CCs to GP for Revenue, High Court of AP [OUT]
15. One spare copy

MM

HIGH COURT

TRR,J

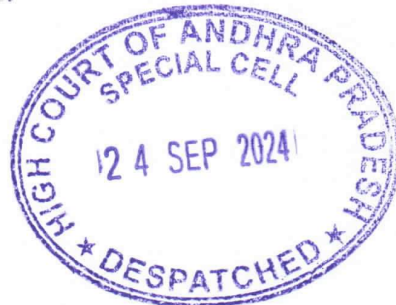
DATED:23/09/2024

LIST THE MATTER AFTER FOUR (4) WEEKS

ORDER

WP.No.21202 of 2024

DIRECTION



GP

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH


AT AMARAVATHI

W.P. No. 20558 OF 2024
RUNNING INDEX

Sl No	Exh -ibit	Description of Document	Date of Document	Date of filing of Document	Page Nos.
1		Service Certificate	-09-2024	-09-2024	1
2		Court fee	-do-	-do-	2
3		Writ Petition	-do-	-do-	3-6
4		Annexure	-do-	-do-	7-11
5		Affidavit	-do-	-do-	12-19
6		Verification	-do-	-do-	19
		<u>Material Papers</u>		-do-	
7	P1	Copy of the Notice issued by the 5 th and 6 th respondent	12-09-2024		20-21
8	P2	Copy of the Certificate issued by the 6 th respondent in favour of the petitioners	20-03-2007		22-33
9	P3	Copy of the proceedings of the 7 th respondent	12-02.1996		34-35
	P4	Photographs of the tanks			36-37
	P5				
17	P14	Vakalat		-dc-	38
18	P5	Respondents Addresses			39

AMARAVATHI

Date: 16-09-2024


 COUNSEL FOR THE PETITIONERS

MEMORANDUM OF WRIT PETITION
(Under Article 226 of Constitution of India)
(SPECIAL ORIGINAL JURISDICTION)

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

W.P.No.

OF 2024

BETWEEN:

1. Kusuma srinivasa rao
S/o venkata rao, 46 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
2. Vardhanapu Subhakar rao
S/o Sattiraju, 66 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
3. Deepati Subhash
S/o Sampatha rao, 57 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
4. Pothula satyanarayana
S/o Meera Saheb, 54 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
5. Kusuma Gangadhar rao
S/o venkata rao, 50 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District

6. Bhupathi mohan das
S/o Narayana Murty, 68 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
7. Kombathula Ramji Suman
S/o Nageswara rao, 43 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
8. Kusuma Chakravarthi
S/o Balakrishna, 44 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
9. Bhupati Vimala Bai
W/o balaravi Varma, 52 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
10. Balla Nageswara rao
S/o Saheb, 76 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
11. Bhupati Babu Paramesh
S/o venkanna, 59 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
12. Kusuma Annapurna
W/o Veera Venkata Satyanarayana , 54 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District

... Petitioners

AND

1. State of Andhra Pradesh
Rep. by its Principal Secretary,
Animal Husbandry, Dairy Development
And Fisheries Department,
Secretariat Buildings, Velagapudi,
Guntur District
 2. The District Collector –cum- Chairman,
Fresh Water Aqua Culture District Level Committee,
Dr BR Ambedkar Konaseema District
Amalapuram
 3. The Joint Director –cum- Member Secretary,
Fresh Water Aqua Culture District Level Committee,
Dr BR Ambedkar Konaseema District
Amalapuram
 4. The Fisheries Development Officer,
Fisheries Department, Govt. of A.P.,
Dr BR Ambedkar Konaseema District
Amalapuram
 5. The Asst. Director of Fisheries,
Fisheries Department, Mamidi Kuduru,
Dr BR Ambedkar Konaseema District
 6. The Tahsildar,
Mamidikuduru Mandal,
Mamidikuduru
Dr BR Ambedkar Konaseema District
 7. East Godavari District SC Co-op Society Ltd
Kakinada
Rep by its Executive Director
- ...Respondents

The address for service on the above named petitioner is that of his counsel **Mr.T.V.S.Prabhakar Rao (1525)**, Advocate, Flat No.1031, Maple Block, Rain Tree Park, Opp: Nagarjuna University, Namburu, Guntur District.

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For the reasons stated in the accompanying affidavit the petitioner herein pray that this Hon'ble court may be pleased to issue writ, order or direction, more particularly one in the nature of Writ of Mandamus declaring the notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5&6 proposing to demolish the tanks of the petitioners of an extent of Ac1.00 each in S.No 39,40,458 of Gogannamatam Village of mamidikuduru Mandal, Dr BR Ambedkar Konaseema District is illegal, arbitrary and violative of principles of natural justice consequently directing the respondents not to meddle with the said tanks of the petitioners in any respect pursuant to the Notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5&6 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Amaravati,

Dt: 16-09-2024


Counsel for the Petitioners

EAST GODAVARI DISTRICT

HIGH COURT: AT AMARAVATHI

W.P.No. of 2024

MEMORANDUM OF WRIT PETITION

Filed by:

T.V.S.PRABHAKAR RAO (1525)
ADVOCATE

COUNSEL FOR THE PETITIONERS

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

W.P.No. OF 2024

BETWEEN:

K.Srinivasa Rao & others

... Petitioners

AND

State of Andhra Pradesh Rep. by its Principal Secretary,
Animal Husbandry, Dairy Development
and Fisheries Department,
Secretariat Buildings, Velagapudi,
Guntur District & others

... Respondents

LIST OF EVENTS

ANNEXURE - I

DATE	DESCRIPTION	Para No.	Page Nos.
	I submit that the petitioners are the members of Jai Bheem Lankala Sangam Moripalem , Mamidi kuduru mandal, Dr B R Ambedkar Konaseema District. I am the president of the said sangam and the sangam was a registered one with regd No 51 of 2023 under societies registration Act. The said society is having 36 members and the petitioners are some of them and all are belonging to the Schedule caste.	2	15

8

24-11-1983	<p>I submit that in the year 1983 an extent of Ac 1.00 each in S.No 39,40,458 of Gogannamatam of mamidihuduru Mandal was leased out to the forefathers of the petitioners under lease orders in ref B4/5108/1976 dt 24-11-1983 by the office of the 6th respondent in view of their long possession of the said land. They used to raise the gross , later coconut trees and as the said crops wee damaging due to the surround conditions of salty water , in the year 1996 the government under JRY (Jawahar Rojghar Yojana) scheme has sanctioned necessary funding through the district SC Coop Society to convert the said lands as Brackish water prawn culture project from 1996 onwards the tanks in the said area are being cultivated as prawn tanks and as of now there are tanks in existence with seed. The government under the said scheme have also erected the necessary sheds to keep the operational material and we all collectively using the said sheds for our benefit</p>	3	15
	<p>I submit that the original allottees are our grandparents who have cultivated the said land for grazing gross, later our respective fathers got the said land as tanks through the fisheries department, at present we are cultivating the same. The 6th respondent has issued possession and enjoyment certificates to each of us and we have been in our possession of Ac1.00 each in S.No 39,40,458 of Gogannamatam of mamidihuduru Mandal. The recent photographs are filed herewith to show that there are tanks in existence as on today.</p>	4	16

	I submit that there are nearly 20.000 acres of land was converted as tanks from Gogannamatam to Antervedi in four mandals ie mamidikuduru, razole Malkipuram and sakhinetipally mandal and all are in existence as of now. There are many lands which were allotted to various individuals who belonging to various communities.	5	16
12-9-24 ~ 17-9-24	While so, the respondent No 5 & 6 jointly issued a notice dt 12-09-2024 served on 13 th to the petitioners 1 to 3 stating that the unauthorized tanks in the village will be demolished on 17-09-2024. The said notice was issued mentioning 3 days time knowing that these three days are public holidays. The said notice is with a referrance of note file of the 2 nd respondent and aslso the orders of the green tribuna dt 4-09-2024 . no such orders were enclosed to the said notice dt 12-09-2024.	6	16
	I submit that we are not aware of the said orders of the green tribunal and no point of time an enquiry was conducted and no notice was issued at any point of time. We have been in possession of the said lands /tanks for last 3 decades and the said person who claims to be the complainant is not belonging to our village and we are not parties to the said complaint or to the said proceedings before green tribunal, as such the notice issued by the respondent 5 and 6 at the instance of the third parties are ex facie illegal and unjust.	7	16

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	I submit that as the department with the aid from the concerned society under the scheme formulated for the uplift of the schedule caste community in the area converted the said tanks on their instructions and the department has encouraged all these years for the development of the prawn culture in the area now estopped in issuing the notice that the tanks are unauthorized. The said notice is exfacie illegal and contrary to law	8	17
12-9-24	I submit that the sad notice dt 12-09-2024 is impugned in the writ petition and the said notice is liable to be set aside on the sole ground that thee notice does not contain any details fo the tank , extent , Survey number , name etc and it is a printed notice issued commonly to all without any details	♀	17
	I submit that we all belonging to schedule caste community and our family members are dependents on the small income out of the said one acre of tank each and we have no other source of income and if it is closed all of a sudden , we will be put to serious prejudice and irreparable loss. We have invested Rs 2,00,000/- each for the culture operation and the seed is in the said tanks	10	17

	<p>I submit that the action of the respondents 2 to 6 are in violation of principles of natural justice and also the fundamental rights guaranteed under art 19 and 21 of the constitution and time and again this Hon'ble court and apex court has categorically held that the authorities ought to have followed the principles of natural justice and ought to have put them notice before taking steps and proper opportunity should be given to the party to put for their defense and in the present case there is no notice prior to the notice impugned and the said action is nothing but violative of principles of natural justice.</p>	11	17
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ANNEXURE – II

DESCRIPTION	Para No.	Page Nos.
Under Article 226 of the Constitution of India.	12	18

AMARAVATHI,
Dt. 16-08-2024


 COUNSEL FOR THE PETITIONER

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IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

W.P.No.

OF 2024

BETWEEN:

1. Kusuma srinivasa rao
S/o venkata rao, 46 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
2. Vardhanapu Subhakar rao
S/o Sattiraju, 66 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
3. Deepati Subhash
S/o Sampatha rao, 57 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
4. Pothula satyanarayana
S/o Meera Saheb, 54 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
5. Kusuma Gangadhar rao
S/o venkata rao, 50 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District

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6. Bhupathi mohan das
S/o Narayana Murty, 68 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
7. Kombathula Ramji Suman
S/o Nageswara rao, 43 years,
Moripolam Village
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8. Kusuma Chakravarthi
S/o Balakrishna, 44 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
9. Bhupati Vimala Bai
W/o balaravi Varma, 52 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
- 10 Balla Nageswara rao
S/o Saheb, 76 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
11. Bhupati Babu Paramesh
S/o venkanna, 59 years,
Moripolam Village
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Dr BR Ambedkar Konaseema District
12. Kusuma Annapurna
W/o Veera Venkata Satyanarayana , 54 years,
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Dr BR Ambedkar Konaseema District

... Petitioners

AND

1. State of Andhra Pradesh
Rep. by its Principal Secretary,
Animal Husbandry, Dairy Development
And Fisheries Department,
Secretariat Buildings, Velagapudi,
Guntur District
2. The District Collector –cum- Chairman,
Fresh Water Aqua Culture District Level Committee,
Dr BR Ambedkar Konaseema District
Amalapuram
3. The Joint Director –cum- Member Secretary,
Fresh Water Aqua Culture District Level Committee,
Dr BR Ambedkar Konaseema District
Amalapuram
4. The Fisheries Development Officer,
Fisheries Department, Govt. of A.P.,
Dr BR Ambedkar Konaseema District
Amalapuram
5. The Asst. Director of Fisheries,
Fisheries Department, Mamidi Kuduru,
Dr BR Ambedkar Konaseema District
6. The Tahsildar,
Mamidikuduru Mandal,
Mamidikuduru
Dr BR Ambedkar Konaseema District
7. East Godavari District SC Co-op Society Ltd
Kakinada
Rep by its Executive Director

...Respondents

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AFFIDAVIT FILED ON BEHALF OF THE PETITIONERS

I, Kusuma srinivasa rao , S/o venkata rao, 46 years, Moripclam Village Mamidikuduru Mandal, Dr BR Ambedkar Konaseema District , do hereby solemnly affirm and sincerely state on oath as follows:

1. I am the 1st petitioner herein as such I am well acquainted with the facts of the case. I am deposing this affidavit on my behalf and on behalf of other petitioners also as I am authorized to do so.
2. I submit that the petitioners are the members of Jai Bheem Lankala Sangam Moripalem , Mamidi kuduru mandal, Dr B R Ambedkar Konaseema District. I am the president of the said sangam and the sangam was a registered one with regd No 51 of 2023 under societies registration Act. The said society is having 36 members and the petitioners are some of them and all are belonging to the Schedule caste.
3. I submit that in the year 1983 an extent of Ac 1.00 each in S.No 39,40,458 of Gogannamatam of mamidikuduru Mandal was leased out to the forefathers of the petitioners under lease orders in ref B4/5108/1976 dt 24-11-1983 by the office of the 6th respondent in view of their long possession of the said land. They used to raise the gross , later coconut trees and as the said crops were damaging due to the surround conditions of salty water , in the year 1996 the government under JRY (Jawahar Rojghar Yojana) scheme has sanctioned necessary funding through the district SC Coop Society to convert the said lands as Brackish water prawn culture project from 1996 onwards the tanks in the said area are being cultivated as prawn tanks and as of now there are tanks in existence with seed. The government under the said scheme have also erected the necessary sheds to keep the operational material and we all collectively using the said sheds for our benefit.

4. I submit that the original allottees are our grandparents who have cultivated the said land for grazing gross, later our respective fathers got the said land as tanks through the fisheries department, at present we are cultivating the same. The 6th respondent has issued possession and enjoyment certificates to each of us and we have been in our possession of Ac1.00 each in S.No 39,40,458 of Gogannamatam of mamidihuduru Mandal. The recent photographs are filed herewith to show that there are tanks in existence as on today.
5. I submit that there are nearly 20.000 acres of land was converted as tanks from Gogannamatam to Antervedi in four mandals ie mamidikuduru, razole, Malkipuram and sakhinetipally mandal and all are in existence as of now. There are many lands which were allotted to various individuals who belonging to various communities.
6. Whiles, the respondent No 5 & 6 jointly issued a notice dt 12-09-2024 served on 13th to the petitioners 1 to 3 stating that the unauthorized tanks in the village will be demolished on 17-09-2024. The said notice was issued mentioning 3 days time knowing that these three days are public holidays. The said notice is with a referrance of note file of the 2nd respondent and aslso the orders of the green tribunal dt 4-09-2024 . no such orders were enclosed to the said notice dt 12-09-2024.
7. I submit that we are not aware of the said orders of the green tribunal and no point of time an enquiry was conducted and no notice was issued at any point of time. We have been in possession of the said lands /tanks for last 3 decades and the said person who claims to be the complainant is not belonging to our village and we are not parties to the said complaint or to the said proceedings before green tribunal, as such the notice issued by the

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respondent 5 and 6 at the instance of the third parties are ex-facie illegal and unjust.

8. I submit that as the department with the aid from the concerned society under the scheme formulated for the uplift of the schedule caste community in the area converted the said tanks on their instructions and the department has encouraged all these years for the development of the prawn culture in the area now estopped in issuing the notice that the tanks are unauthorized. The said notice is ex-facie illegal and contrary to law.
9. I submit that the said notice dt 12-09-2024 is impugned in the writ petition and the said notice is liable to be set aside on the sole ground that the notice does not contain any details of the tank, extent, Survey number, name etc and it is a printed notice issued commonly to all without any details.
10. I submit that we all belonging to schedule caste community and our family members are dependents on the small income out of the said one acre of tank each and we have no other source of income and if it is closed all of a sudden, we will be put to serious prejudice and irreparable loss. We have invested Rs 2,00,000/- each for the culture operation and the seed is in the said tanks.
11. I submit that the action of the respondents 2 to 6 are in violation of principles of natural justice and also the fundamental rights guaranteed under art 19 and 21 of the constitution and time and again this Hon'ble court and apex court has categorically held that the authorities ought to have followed the principles of natural justice and ought to have put them notice before taking steps and proper opportunity should be given to the party to put forward their defense and in the present case there is no notice prior to the notice impugned and the said action is nothing but violative of principles of natural justice.

12. Under these circumstances, as we have no other alternative efficacious remedy except invoking the jurisdiction of this Hon'ble Court under Article 226 of Constitution of India for redressal. I have not filed any suit or writ for the same relief.

Hence, it is therefore, prayed that this Hon'ble Court may be pleased to issue writ, order or direction, more particularly one in the nature of Writ of Mandamus declaring the notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5&6 proposing to demolish the tanks of the petitioners of an extent of Ac1.00 each in S.No 39,40,458 of Gogannamatam of mamidihuduru Mandal, Dr BR Ambedkar Konaseema District is illegal, arbitrary and violative of principles of natural justice consequently directing the respondents not to meddle with the said tanks of the petitioners in any respect pursuant to the Notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5&6 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

It is also prayed that this Hon'ble Court may be pleased to direct the respondents not to interfere/meddle with the possession and enjoyment of the culture tanks of the petitioners i.e in an extent of Ac1.00 each in S.No 39,40,458 of Gogannamatam of mamidihuduru Mandal, Dr BR Ambedkar Konaseema District pursuant to the Notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5&6 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly sworn and signed before me
on the day of Sept, 2024

VERIFICATION

I, Kusuma srinivasa rao , S/o venkata rao, 46 years, Moripo'am Village Mamidikuduru Mandal, Dr BR Ambedkar Konaseema District, do hereby solemnly affirm, verify and state that the facts stated in the above affidavit filed in support of the writ petition are true to the best of my knowledge and belief and based on records and legal advice, which I believe to be true and correct.

ఆంధ్రప్రదేశ్ ప్రభుత్వము- మత్స్య శాఖ
డా.బి.ఆర్.అంబేద్కర్ కోనసీమ జిల్లా

P1-20

నోటిసు.నెంబర్.399/డి/2022,
కమిటీ, వారి
తేది.12-09-2024,

తహసిల్దార్/చైర్మన్ మండల స్టాయి ఆక్వా కల్చర్
కార్యాలయము, మామిడికుదురు

అరెంటునోటిసు

విషయము: -మత్స్య శాఖ-డా.బి.ఆర్. అంబేద్కర్ కోనసీమ జిల్లా-గౌరవ గ్రీన్
ట్రీబ్యునల్,చెన్నై నందు దాఖలు చేయబడిన M.A.NO.3 OF 2023 IN
O.A.NO.91/2020 నందలి ఆదేశములు-అనధికార చెరువులు
తొలగించు విషయమై-మీ విలువైన వస్తువులను మరియు సాగ్రని
జాగ్రత్త పరచుకొను విషయమై-గూర్చి

సూచిక:-1. శ్రీ వెంకటపతి రాజా యెనుమల,కేసవదాసు పాలెం,సఖినేటిపల్లి
మండలం వారు గౌరవ గ్రీన్ ట్రీబ్యునల్,చెన్నై నందు దాఖలు చేసిన
M.A.NO.3 OF 2023 IN O.A.NO.91/2020 నందలితుది తీర్పు.
తేది.04.09.2024

2. Note File.No.92/A6/2020, Dt.10.09.2024, గౌరవ జిల్లా కలెక్టరు,
డా.బి. ఆర్. అంబేద్కర్ కోనసీమ జిల్లా.

పైన సూచిక 1 ప్రకారం శ్రీ వెంకటపతి రాజా యెనుమల,కేసవదాసు
పాలెం,సఖినేటిపల్లి మండలం వారు గౌరవ గ్రీన్ ట్రీబ్యునల్,చెన్నై నందు అనధికార చెరువుల
విషయమై మరియు పర్యావరణ కాలుష్యం నిమిత్తము M.A.NO.3 OF 2023 IN O.A.NO.91/2020 గా
దాఖలు చేయగా వాదోపవాదాలు జరిగిన పిమ్మట తేది. 04.09.2024 ణ తుది తీర్పు యీ క్రిందివిధముగా
వెలువరించియున్నారు.

1.18.07.2022 న ఆదేశములు జారీచేసినప్పటికీ మరియు మిసేల్స్ అప్లికేషన్ తేది.

11.03.2023 న గౌరవ గ్రీన్ ట్రీబ్యునల్,చెన్నై నందునమోదుచేసినప్పటికీ రెండుసం.ల
తరువాత కూడా రాష్ట్రఅధికారులు కూడా ఎటువంటి చర్యలు
తీసుకోనియుండలేదు.

2 కావున పర్యావరణం మరియు వాతావరణ శాఖ వారికి ఎందువలన గౌరవ గ్రీన్ ట్రీబ్యునల్
వారి ఆదేశములకు సంబంధిత శాఖల వారు కట్టుబడి చర్యలుతీసుకోనలేదో వివరణ
కోరుతూ ఈ నెల అనగా 30.09.2024 తేది లోపు గ్రీన్ ట్రీబ్యునల్,చెన్నై వారు ఆదేశించిన
విధముగా చర్యలు తీసుకుని వారికి సమర్పించవలసినదిగా ఆదేశములు జారీ
చేసియున్నారు లేనిఎడల ఆయా శాఖలవారి మీద గ్రీన్ ట్రీబ్యునల్ యాక్ట్ 2010 సెక్షన్
26 ప్రకారం చర్యల చేపట్టబడును.

3.ఈ విషయం 30.09.2024 నకు వాయిదా వేయబడినది.

కావున గౌరవ గ్రీన్ ట్రీబ్యునల్,చెన్నై వారి ఆదేశములను అమలు చేయుటకు మీకు
గతంలోనే నోటిసును జారీచేయటం జరిగినది, కాని మీ నుండి ఎటువంటి స్పందన లేదు కావున గౌరవ
గ్రీన్ ట్రీబ్యునల్,చెన్నై వారి ఆదేశముల ప్రకారం మీ గ్రామంలోని అనాధికార చెరువులను నోటిసు జారీ
చేసిన 3-దినముల తర్వాత అనగా 17.09.2024 తేదిన ద్వంసం చేయబడునని తెలియచేయడమైనది.
కావున చెరువుల వద్ద మీకు చెందిన విలివైన సామగ్రిని మరియు చెరువులలో ఏమైనా సరుకు ఉన్నచో
దానిని జాగ్రత్త చేసుకోవలసినదిగా తెలియచేయడం అయినది. ఇందులో ఎవరికీ ఎటువంటి
మినహాయింపులు ఉండవని తెలియచేయడం అయినది.

కన్వినర్

P.O.K. 20/9/24
మండల మత్స్య తనిఖీ అధికారి,
ASSISTANT INSPECTOR OF FISHERIES
MAMIDIKUDURU

ఇట్లు
తహసిల్దార్
MAMIDIKUDURU
ఇం.ఎల్.ఐ.సి

Govt of AP : Fisheries Dept
Dr BR Ambedkar Konaseema district
Notice No 399 /D/2022 office of the Tahsildhar/ Chairman, Mandal level aqua
culture committee Mamidikuduru

Dt 12-09-2024

Urgent Notice

Sub: Fisheries Dept, Dr BR Ambedkar Konaseema district- orders passed in MA No 3 of 2023 in OA No 91 of 2020 of hon'ble Green tribunal – demolition of unauthorized aqua culture tanks- take steps to protect valuables- reg

Ref:

1. Orders dt 04-09-2024 in MA No 3 of 2023 in OA No 91 of 2020 of the Hon'ble Green tribunam on the complaint of Yenama Venkatapati raja of Kesavadas palem, Sakhinetipalli Mandal
2. Note File dt 10-09-2024 of the District Collector in File No 92/A6/2020

As per the refer 1st cited Orders dt 04-09-2024 in MA No 3 of 2023 in OA No 91 of 2020 of the Hon'ble Green tribunam on the complaint of Yenama Venkatapati raja of Kesavadas palem, Sakhinetipalli Mandal as follows

Though the orders were passed on 18-07-2022 and the orders in Misc petition on 11-03-2023 , the state officials have not taken any steps.

Hence on before 30-09-2024 , the orders of the Green Tribunal , Chennai shall be implemented , = and report , failing which necessary action will be initiated as per sec 26 of the Green tribunal Act 2010. Case adjourned to 30-09-2024

Hence , as per the orders of the green tribuni notices were issued and no response to the said notice . hence as per the orders of the Green tribunal , Chennai , the un authorized tanks your village will be demolished on 17-9-2024 and take the valuables in the tanks and there is no except to any one in this regard.

Sd

Asst Director of Fisheries Mamidikuduru
 Tahsildhar/Mamidikuduru

P2-22

Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Kusuma Srinivasa Rao S/o Venkata Rao (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas , which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole . Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996 .

The following are the boundaries of the above land:

North: Path Way
 South: Site of Kusuma Satya Mani
 West: Drainage Kalava
 East: Site of Kusuma Chakravarthi



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Vardhanapu Subakara Rao S/o Sathiraju (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas , which was acquired through lease orders in Ref B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole . Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1995 .

The following are the boundaries of the above land:

North: Site of Bhooopathi Rajanna
South: Site of Deepati Subash
West: Site of Balla Dhanalakshmi
East: River Godavari



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Deepati Subash S/o Sampatha Rao (Schedule Caste Community) Resident of Mcripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas , which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole . Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996 .

The following are the boundaries of the above land:

North: Site of Vardhanapu Subakara Rao

South: Site of Balla Nageswara Rao

West: Site of Sarella Rajya Lakshmi

East: River Godavari



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Poothula Satyanarayana S/o Meerasaheb (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganaratham (V) of Mamidikuduru Mandal covered with Grass & Kuntas, which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole. Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996.

The following are the boundaries of the above land:

- North: Site of Kuppala Krishna Murthy
- South: Site of Maddala Srinivasa Rao
- West: Drainage Kalava
- East: Site of Chilakapati Satyanarayana



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Kusuma Gangadhara Rao S/o Venkata Rao (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas , which was acquired through lease orders in Ref.B4/5108/75. Dt.24.11.1983 of the then Tahsildar, Razole . Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996 .

The following are the boundaries of the above land:

North: Site of Bhoopathi Babuparames

South: Site of Bhoopathi Mohana Dass

West: Site of Balla Subba Rao

East: River Godavari



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Bhoopathi Mohan Dass S/o Narayana Murthy (Schedule Caste Community) Resident of Maripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas, which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole. Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1995.

The following are the boundaries of the above land:

North: Site of Kusuma Gangadhar
South: Site of Bonthy Venkata Lakshmi
West: Site of Bhoopathi Krishnaveni
East: River Godavari



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Kombathula Ramji Suman S/o Nageswara Rao (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Laska Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas, which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole. Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996.

The following are the boundaries of the above land:

North: Site of Bhoopathi Krishna Veni

South: Site of Bhoopathi Vimalabai

West: Drainage Kalava

East: Site of Bonthu Venkata Lakshmi



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Kusuma Chakravathi S/o Balakrishana (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas, which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole. Taxes are being paid to the Govt. by the said individual and he was sanctioned with Lican for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996.

The following are the boundaries of the above land:

North: Vacant Site
 South: Site of Bhoopathi Rajan
 West: Site of Kusuma Srinivasa Rao
 East: River Godavari



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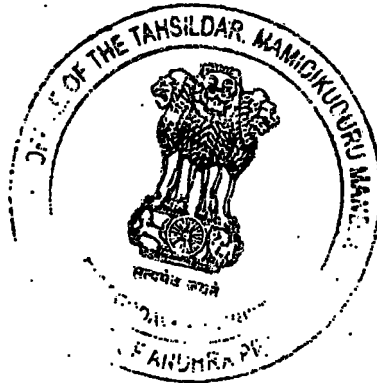
Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Smt. Bhoop[athi Vimala Bai W/o Bala Ravi Varma (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas , which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole . Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996 .

The following are the boundaries of the above land:

- North: Site of Kombathula Ramji
- South: Site of Bhoopathi Suryakantham
- West: Drainage Kalava
- East: Site of Bhoopathi Syamala Rao



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Balla Nageswara Rao S/o Saheb (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas, which was acquired through lease orders in Ref:B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole. Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996.

The following are the boundaries of the above land:

North: Site of Deepati Subash
 South: Site of Kusuma Annapoorna
 West: Site of Dhake Ashokvardhan
 East: River Godavari



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Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Sri Bhoopathi Babuparames S/o Venkanna (Schedule Caste Community) Resident of Moripalem H/o Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas, which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole. Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakirada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996.

The following are the boundaries of the above land:

North: Site of Kusuma Annapoporna
 South: Site of Kusuma Gangadhara Rao
 West: Site of Balla Ananthalakshmi
 East: River Godavari



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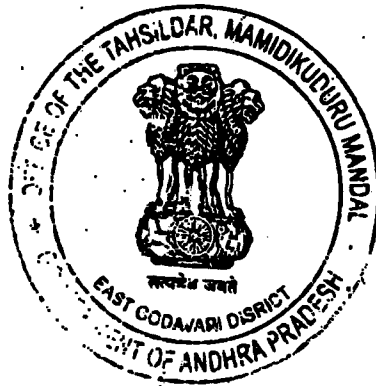
Ref B/280/2007 Dt 20-06-2007

O/o Mandal Revenue Officer,
Mamidikuduru**POSSESSION & ENJOYMENT CERTIFICATE.**

This is certified that Smt. Kusuma Annapoorna S/o Veera Venkata Satynarayana (Schedule Caste Community) Resident of Moripalem H/o. Adurru (V) Mamidikuduru Mandal is in possession and enjoyment of Lanka Land of Ac.1.00 cts covered by S.No.39,40,458 of Goganamatham (V) of Mamidikuduru Mandal covered with Grass & Kuntas, which was acquired through lease orders in Ref.B4/5108/76. Dt.24.11.1983 of the then Tahsildar, Razole. Taxes are being paid to the Govt. by the said individual and he was sanctioned with Loan for rearing of Fish etc. from E.G.Dist. S.C.Coop.Society Ltd., Kakinada in Rc.No. S4/655/93/JRY(F) Dt. 12.02.1996.

The following are the boundaries of the above land:

North: Site of Balla Nageswara Rao
South: Site of Bhoopathi Babu Ramesh
West: Site of Balla Ramachandra Rao
East: River Godavari



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P3-34

PROCEEDINGS OF EXECUTIVE DIRECTOR, THE E.G. DIST. S.C. COOP. SOCIETY LTD, KAKINADA:

Present:- Sri G. Mohan Rao, M.A., B.Ed., HDC.,
Executive Director

-:-

Rc.No.S4/655/93/JRY(F)

Dated: 12.2.96.

Sub:- E.G. Dist. SC Coop. Society Ltd, Kakinada - Brackish Water Projects sanctioned in 1995-96 - Release of funds to EE - Reg.

- Read:- 1. Procdgs. Rc. No. even t. 11.7.95 and 3.1.96 of the Collector/Spl. Officer, SC Society, Kakinada.
2. Procdgs. Rc. No. S4/1754/95/JRY(F) dt. 22.1.96 of the Collector/Spl. Officer, SC Society, Kakinada.
3. Procdgs. Rc. No. S4/1678/95/JRY(F) dt. 13.1.96 of the Collector/Spl. Officer, SC Society, Kakinada.

-:-

ORDER:

In the refs. 1st to 3rd read above, Collector/Special Officer has ~~sancti~~ accorded administrative sanction to take up the construction of brackish water prawn culture projects under JRY - Million Wells Project, during the year 1995-96 for SCs as detailed below:

1. Moripolam	- 20 one hectare ponds ..	Rs. 15.55 lakhs.
2. G. Vemavaram	- 16 one hectare ponds ..	Rs. 10.00 lakhs
3. Gogullanka	- 134 one acre ponds ..	Rs. 49.60 lakhs

	Total ..	Rs. <u>75.15</u> lakhs

The execution of ponds work was entrusted to the Executive Engineer, SC Society, Kakinada. The Executive Engineer, SC Society, Kakinada commenced the execution of the works.

In the above circumstances, sanction is hereby accorded to release an amount of Rs. 10,00,000/- (Rupees ten lakhs only) to the Executive Engineer, SC Society, Kakinada as advance to ground the projects.

The Executive Engineer, SC Society, Kakinada is requested to send the Project-wise expenditure by every Monday to the Executive Director, SC Society, Kakinada. #


The advance amount is debitable to JRY (Million Wells Project) for SCs 1995-96.

S2 Accountant of the SC Society is directed to prepare cheque for Rs. 10,00,000/- in favour of Executive Engineer, SC Society, Kakinada.

/by order/


Admn. Officer

Sd/- G. Mohan Rao
Executive Director

To 
The Executive Engineer, SC Society, Kakinada - with cheque no. 536733 dt. 13.2.96 for Rs. 10,00,000/- on SBI, Treasury, Kakinada

Copy to the Dy. Executive Engineer, SC Society, Razole for information
Copy to S2 Section for necessary action.
Copy to APO (Fisheries), SC Society for information.
Copy to file Rc. No. S4/1698/95/JRY(F).
Copy to file Rc. No. S4/1754/95/JRY(F).
Copy to stock file.
Spare copy.

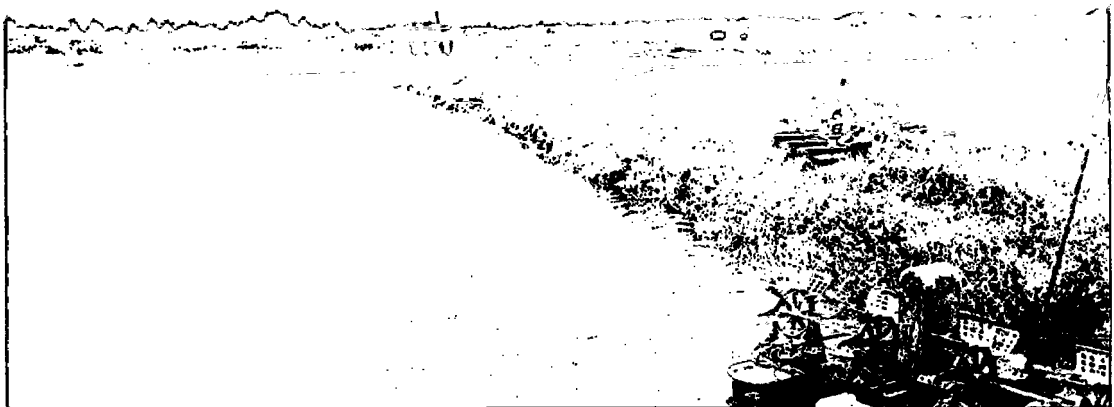
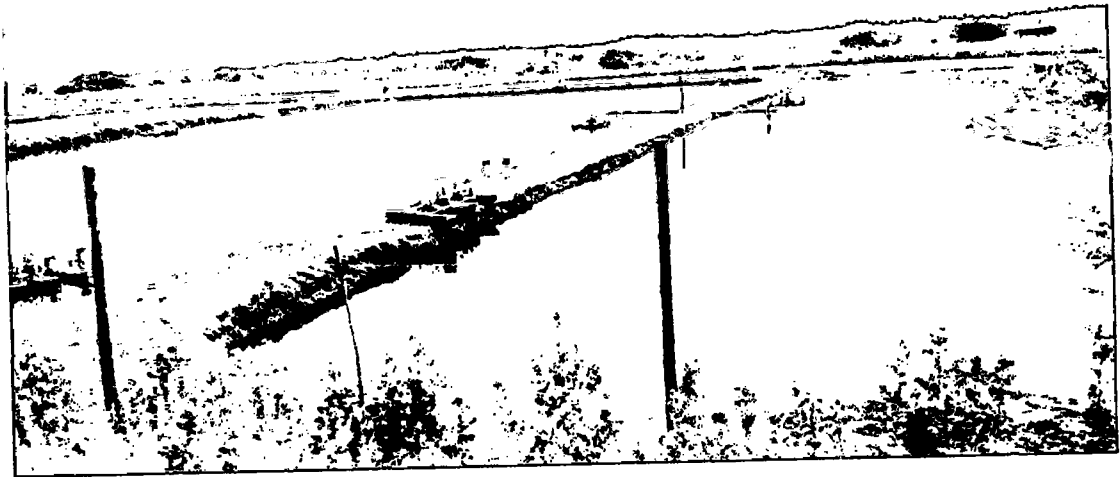
BALANCE GRANT REQUIRED TO COMPLETE THE FOLLOWING WORKS.

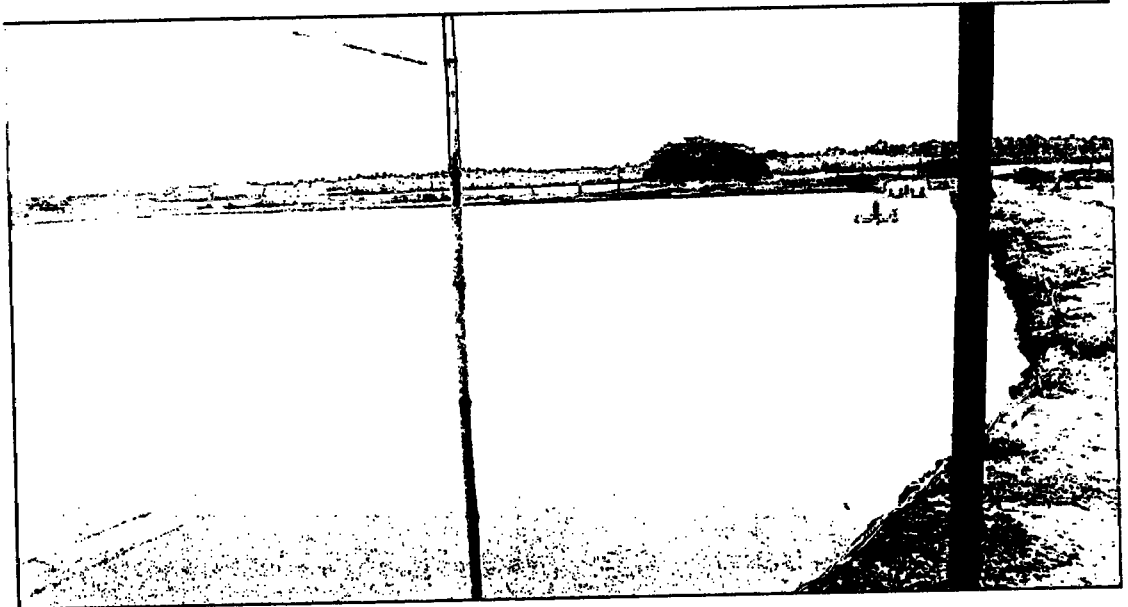
S.No.	Name of the work	Est.cost Rs.in lakhs	Expenditure Rs.in lakhs	Balance grant required Rs.in lakhs	31-30/96	6-2-96
1.	Ring wells					
a.	93-94	Rs.26.40	Rs. 23.28	Rs. 3.12	5.00	2.00
b.	94-95	Rs.32.67	Rs. 28.84	Rs. 3.83	2.00	1.00
2.	Brackish water Prawn culture projects					
a.	Kandikuppa	Rs.14.08	Rs. 7.01	Rs. 7.07	4.41	—
b.	Sakhinetipalli	Rs.28.16	Rs. 23.75	Rs. 4.41	3.00	—
c.	Goganamatham	Rs.22.00	Rs. 15.01	Rs. 6.99	2.00	—
d.	Rameswaram	Rs. 8.80	Rs. 5.98 + 1.17	Rs. 2.82	4.00	1.00
e.	Antervedi(Phase I)	Rs.20.24	Rs. 5.72 + 0.86	Rs.14.52	20.00	4.00
f.	Antervedi(Phase II)	Rs. 3.52	Rs. 1.15	Rs. 2.37	3.00	2.00
g.	G.Venavaram	Rs.10.00	Rs. 1.59 + 1.79 + 0.53	Rs. 8.41	7.00	7.00
h.	Moripalem	Rs.15.55	Rs. - 0.26 + 0.98	Rs.15.55	1.00	7.00
i.	Gogullanka	Rs.46.90	Rs. 5.11	Rs.46.90	20.00	21.00
3.	Irrigation works.					
a.	Voochakalva	Rs.44.50	-	Rs.44.50	30.00	30.00
4.	Fish tanks	-	-	Rs. 2.40	50.00	34.00
Total		Rs. 272.82	Rs.112.33	Rs.162.89		

Expen. already incurred by EE is to be released.

Note : Out of Rs.162.89 lakhs grant required, an amount of Rs.23.38 lakhs is available with the Executive Engineer and Rs.4.45 lakhs Sramadan component. Thus the actual balance to be released by Executive Director, SC Society, Kakinada is Rs.162.89 lakhs - Rs.27.83 lakhs = Rs.135.06 lakhs.

3/96 10/00 35/00





MEMORANDUM OF W.P.MISC. PETITION
(Under Sec. 151 of CPC)

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH
AT AMARAVATHI

I.A.No of 2024

 IN
W.P.Nc. OF 2024

BETWEEN:

1. Kusuma srinivasa rao
 S/o venkata rao, 46 years,
 Moripolam Village
 Mamidikuduru Mandal
 Dr BR Ambedkar Konaseema District
2. Vardhanapu Subhakar rao
 S/o Sattiraju, 66 years,
 Moripolam Village
 Mamidikuduru Mandal
 Dr BR Ambedkar Konaseema District
3. Deepati Subhash
 S/o Sampatha rao, 57 years,
 Moripolam Village
 Mamidikuduru Mandal
 Dr BR Ambedkar Konaseema District
4. Pothula satyanarayana
 S/o Meera Saheb, 54 years,
 Moripolam Village
 Mamidikuduru Mandal
 Dr BR Ambedkar Konaseema District
5. Kusuma Gangadhar rao
 S/o venkata rao, 50 years,
 Moripolam Village
 Mamidikuduru Mandal
 Dr BR Ambedkar Konaseema District

6. Bhupathi mohan das
S/o Narayana Murty, 68 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
7. Kombathula Ramji Suman
S/o Nageswara rao, 43 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
8. Kusuma Chakravarthi
S/o Balakrishna, 44 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
9. Bhupati Vimala Bai
W/o balaravi Varma, 52 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
10. Balla Nageswara rao
S/o Saheb, 76 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
11. Bhupati Babu Paramesh
S/o venkanna, 59 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
12. Kusuma Annapurna
W/o Veera Venkata Satyanarayana , 54 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District

... Petitioners

AND

1. State of Andhra Pradesh
Rep. by its Principal Secretary,
Animal Husbandry, Dairy Development
And Fisheries Department,
Secretariat Buildings, Velagapudi,
Guntur District
 2. The District Collector –cum- Chairman,
Fresh Water Aqua Culture District Level Committee,
Dr BR Ambedkar Konaseema District
Amalapuram
 3. The Joint Director –cum- Member Secretary,
Fresh Water Aqua Culture District Level Committee,
Dr BR Ambedkar Konaseema District
Amalapuram
 4. The Fisheries Development Officer,
Fisheries Department, Govt. of A.P.,
Dr BR Ambedkar Konaseema District
Amalapuram
 5. The Asst. Director of Fisheries,
Fisheries Department, Mamidi Kuduru,
Dr BR Ambedkar Konaseema District
 6. The Tahsildar,
Mamidikuduru Mandal,
Mamidikuduru
Dr BR Ambedkar Konaseema District
 7. East Godavari District SC Co-op Society Ltd
Kakinada
Rep by its Executive Director
- ...Respondents

For the reasons stated in the affidavit filed in support of the writ petition, it is also prayed that this Hon'ble Court may be pleased to direct the respondents not to interfere/meddle with the possession and enjoyment of the culture tanks of the petitioners i.e in an extent of Ac1.00 each in S.No 39,40,458 of Gogannamatam Village of mamidikuduru Mandal, Dr BR Ambedkar Konaseema District pursuant to the Notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5&6 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Amaravathi,
Dt: 16-09-2024



Counsel for the Petitioners

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Lunch Motion

GRP 204

EAST GODAVARI DISTRICT

HIGH COURT: AT AMARAVATI

I.A.No. of 2024

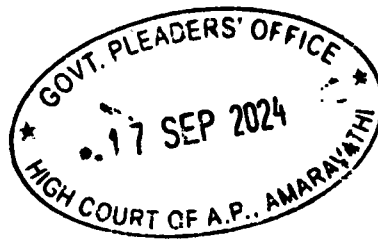
IN

W.P.No. of 2024

Rev(G)

A.H (Filing)

DIRECTION PETITION



Filed by:

T.V.S.PRABHAKAR RAO (1525)
ADVOCATE

COUNSEL FOR THE PETITIONERS

9985380115

Acknowledgement No.:



REV010179896

Tuesday, Sep 17, 2024 10:46:12 AM

APJ CMS

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

TUESDAY, THE SEVENTEENTH DAY OF SEPTEMBER

TWO THOUSAND AND TWENTY FOUR

:PRESENT:

THE HONOURABLE SRI JUSTICE TARLADA RAJASEKHAR RAO
WRIT PETITION NO: 20558 OF 2024



BETWEEN:

1. Kusuma srinivasa rao
S/o venkata rao, 46 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
2. Vardhanapu Subhakar rao
S/o Sattiraju, 66 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
3. Deepati Subhash
S/o Sampatha rao, 57 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
4. Pothula satyanarayana
S/o Meera Saheb, 54 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
5. Kusuma Gangadhar rao
S/o venkata rao, 50 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District

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6. Bhupathi mohan das
S/o Narayana Murty, 68 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
7. Kombathula Ramji Suman
S/o Nageswara rao, 43 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
8. Kusuma Chakravarthi
S/o Balakrishna, 44 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
9. Bhupati Vimala Bai
W/o balaravi Varma, 52 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District
10. Balla Nageswara rao
S/o Saheb, 76 years,
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11. Bhupati Babu Paramesh
S/o venkanna, 59 years,
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Dr BR Ambedkar Konaseema District
12. Kusuma Annapurna
W/o Veera Venkata Satyanarayana , 54 years,
Moripolam Village
Mamidikuduru Mandal
Dr BR Ambedkar Konaseema District

... Petitioners

AND

1. State of Andhra Pradesh
Rep. by its Principal Secretary,
Animal Husbandry, Dairy Development
And Fisheries Department,
Secretariat Buildings, Velagapudi,
Guntur District
2. The District Collector –cum- Chairman,
Fresh Water Aqua Culture District Level Committee,
Dr BR Ambedkar Konaseema District
Amalapuram
3. The Joint Director –cum- Member Secretary,
Fresh Water Aqua Culture District Level Committee,
Dr BR Ambedkar Konaseema District
Amalapuram
4. The Fisheries Development Officer,
Fisheries Department, Govt. of A.P.,
Dr BR Ambedkar Konaseema District
Amalapuram
5. The Asst. Director of Fisheries,
Fisheries Department, Mamidi Kuduru,
Dr BR Ambedkar Konaseema District
6. The Tahsildar,
Mamidikuduru Mandal,
Mamidikuduru
Dr BR Ambedkar Konaseema District
7. East Godavari District SC Co-op Society Ltd
Kakinada
Rep by its Executive Director

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order direction, more particularly one in the nature of Writ of Mandamus declaring the notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5 and 6 proposing to demolish the tanks of the petitioners of an extent of Ac 1.00 each in S.No 39,40,458 of Gogannamatam Village of mamidikuduru Mandal, Dr BR Ambedkar Konaseema District is illegal, arbitrary and violative of principles of natural justice consequently directing the respondents not to meddle with the said tanks of the petitioners in any respect pursuant to the Notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5 and 6.

IA NO: 1 OF 2024

Petition under Section 151 CPC is filed praying that in the circumstances stated in the grounds filed in support of the petition, the High Court may be pleased to ^{direct} the respondents not to interfere/meddle with the possession and enjoyment of the culture tanks of the petitioners i.e in an extent of Ac 1.00 each in S.No 39,40,458 of Gogannamatam Village mamidikuduru Mandal, Dr BR Ambedkar Konaseema District pursuant to the Notice dt 12-09-2024 in ref No 399/D/2022 issued by the respondent 5&6, Pending disposal of WP 20558 of 2024, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Sri T V S Prabhakara Rao, Advocate for the Petitioners, GP FOR FISHERIES for the Respondent Nos.1 to 5, learned GP FOR REVENUE for the Respondent No.6 and the Court made the following;

ORDER:

“Urgent notice dated 12.09.2024 issued by the respondent Nos.5 and 6 is assailed in the present Writ Petition.

Learned counsel for the petitioners would submit that the Writ Petition is maintainable before this Court as no sufficient time is granted and no notice was issued before issuing urgent notice and the petitioners are not the parties before the Green Tribunal, which amounts to violation of principles of natural justice and no sufficient time was granted to the petitioners and therefore prayed to give some protection.

As seen from the impugned notice, only three days' time was granted to the owners of the respective lands.

On considering the contention raised in paragraph No.7 of the writ affidavit, no notice was issued by the Green Tribunal before directing the respondents herein to take action against the petitioners, as such, there shall be interim direction to the respondents not to interfere/meddle with the possession and enjoyment of the culture tanks of the petitioners, in an extent of Ac.1.00 each in Sy.Nos.39, 40, 458 of Gogannamatam village of Mamidikuduru Mandal, Dr. B.R.Ambedkar Konaseema District, pursuant to the notice dated 12.09.2024, for a period of four (4) weeks.

Meanwhile, the respondents are directed to get instructions in the matter.

List the matter after four (4) weeks."

//TRUE COPY//

Sd/- K. J. RAJA BABU
A ASSISTANT REGISTRAR
KJ
SECTION OFFICER

To,

1. The Principal Secretary, Animal Husbandry, Dairy Development And Fisheries Department, Secretariat Buildings, Velagapudi, Guntur District, State of Andhra Pradesh **(BY SPECIAL MESSENGER)**
2. The District Collector -cum- Chairman, Fresh Water Aqua Culture District Level Committee Dr BR Ambedkar Konaseema District Amalapuram

3. The Joint Director -cum- Member Secretary, Fresh Water Aqua Culture District Level Committee, Dr BR Ambedkar Konaseema District Amalapuram
4. The Fisheries Development Officer, Fisheries Department, Govt, of A.P., Dr BR Ambedkar Konaseema District Amalapuram
5. The Asst. Director of Fisheries, Fisheries Department, Mamidi Kuduru Dr BR Ambedkar Konaseema District
6. The Tahsildar, Mamidikuduru Mandal, Mamidikuduru Dr BR Ambedkar Konaseema District
7. East Godavari District SC Co-op Society Ltd, Kakinada Rep by its Executive Director (Addressee Nos.2 to 7 by RPAD)
8. One CC to SRI. T V S PRABHAKARA RAO Advocate [OPUC]
9. Two CCs to GP FOR FISHERIES, High Court of Andhra Pradesh. [OUT]
10. Two CCs to GP FOR REVENUE, High Court of Andhra Pradesh. [OUT]
11. One spare copy

KJ

HIGH COURT

TRR,J

DATED:17/09/2024

LIST THE MATTER AFTER FOUR(4) WEEKS

ORDER

WP.No.20558 of 2024

DIRECTION

